

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 525/2022

IN THE MATTER OF:

LAXMI

.... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE &
OTHERS

.... RESPONDENTS

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Filed Through


JYOTI MENDIRATTA
Advocate for the Respondent

Date: 9.05.2023

Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE &
OTHERS

.... RESPONDENTS

**REPLY ON BEHALF OF THE DEPUTY CONSERVATOR OF
FORESTS, SOUTH FOREST DIVISION, DEPARTMENT OF FORESTS
AND WILDLIFE, GOVERNMENT OF NATIONAL CAPITAL
TERRITORY OF DELHI.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That the abovementioned application which is filed by the Plaintiffs is pending adjudication before this Hon'ble Court and same is fixed for 10.05.2023.
2. It is submitted that Khasra No. 848, 954, 961, 969, 730, 725 of village Bhatti were excluded from vesting in Gaon Sabha and placed at the disposal of Forest Department for afforestation/ creation of Ridge Reserve Forest vide notification number F1(29)/PA/DC/95 dated 02.04.1996 issued under section 154 of Delhi Land Reforms Act, 1954 (hereinafter referred to as the "**1996 Notification**"). The land included

in the 1996 Notification is part of the Southern Ridge, which is to be maintained as a Ridge and cannot be put to any use, including cultivation, in accordance with the order dated 25.01.1996 and 13.03.1996 passed by the Hon'ble Supreme Court of India in the Writ Petition (Civil) No. 4677/1985 (M.C. Mehta vs. UOI &Ors). Copy of Notification dated 02.04.1996 and MC Mehta orders are annexed herewith as **Annexure 1**.

3. It is further submitted that as per Notification No. F.10(42)-I/PA/DCF/93/2012-17(I) (hereinafter referred to as '**1994**') under Section 4 of the Indian Forest Act, 1927 was issued on 24.05.1994, wherein all forestlands and wastelands falling within the boundaries as mentioned in Schedule A of the notification which were the property of the State Government were declared as Reserved Forest including Khasra No. 963, 729 of village Bhatti. Copy of Notification dated 24.05.1994 is annexed herewith as **Annexure 2**.
4. That Khasra No. 954, 961, 969, 963, 730 are min Khasra nos. The extent of encroachment on Khasra No. 954, 961, 969, 963, 730 on forest land can be determined by Respondent no. 03 after conducting Tattima Proceedings on the ground. For the same, various letters have been written to District Magistrate (South) vide letter dated 13.10.2022, 23.08.2022, 13.07.2022, 23.08.2021, 29.07.2021 by

answering Respondent. Copies of the above mentioned letters are annexed herewith as **Annexure 3**.

5. That Khasra No. 963 of Bhatti Village has been shown as encroached over 02-08 bigha- biswa in form of Farmhouse encroachment in the annexure no R- 16 list of Encroachments of the affidavit filed by the Revenue Department before Hon'ble NGT in the matter Sonya Ghose v. GNCTD, OA No. 58/2013. Copy of the affidavit is annexed herewith as **Annexure 4**.
6. It is respectfully submitted that Forest Department has already requested Special Task Force (STF) appointed by Hon'ble Supreme Court and District Task Force (DTF) chaired by DM South for preparing a schedule for removal of all the encroachment in Southern Ridge, including (6-11, 2-8, 8-08, 7-13, 1-11 'bigha-biswa') encroachment in Khasra No. 848, 963, 954, 961, 969 of Bhatti Village respectively. Copy of STF and DTF are annexed herewith as **Annexure 5**.
7. It is submitted that Hon'ble High Court of Delhi in the matter of Anant Raj Ltd versus GNCTD & others, WP(C) 10505/2018 has given stay on Khasra no. 848 of Village Bhatti. Further Hon'ble High Court of Delhi in the matter of Arun Kumar Jain versus Dy. Conservator of Forest (South), CS (OS). No. 658/2021, has given stay on Khasra no.

725, 729 of Village Bhati. Hence, no demolition action can be taken by the Forest Department in this land in question.

Table showing the details of the land in question is as under:

| S. N O | Khasra No | Notified under Notification | Village | Total Area Bigha - Biswa | Notified Area In Bigha-Biswa | Encroachment Status | Remarks |
|--------|-----------|-----------------------------|---------|--------------------------|------------------------------|--|--|
| 1. | 848 | 1996 | Bhatti | 6-11 | 6-11 | Forest Department has already requested Special Task Force (STF) appointed by Hon'ble Supreme Court and District Task Force (DTF) chaired by DM South for preparing a schedule for removal of all the encroachment in Southern Ridge, including in this Khasra | Hon'ble High Court of Delhi in the matter of Anant Raj Ltd versus GNCTD & others, WP(C)10505 /2018 has given stay in land in question. |
| 2. | 963 Min | 1994 | Bhatti | 12-16 | 2-8 | This Khasra No. has been shown as encroached over 2-8 bigha- biswa in form of Farmhouse encroachment in the annexure no R- 16 list of Encroachments of the affidavit filed by the Revenue Department before Hon'ble NGT in the matter Sonya Ghose v. GNCTD, OA No. | Tatima not available. Various letters has been written to Revenue Department, GNCTD with this respect. |

| | | | | | | | |
|----|------------|------|--------|-------|-------|---|---|
| | | | | | | 58/2013. Further, Forest Department has already requested Special Task Force (STF) appointed by Hon'ble Supreme Court and District Task Force (DTF) chaired by DM South for preparing a schedule for removal of all the encroachment in Southern Ridge, including in this Khasra | |
| 3. | 969 Min | 1996 | Bhatti | 2-13 | 1-11 | Forest Department has already requested Special Task Force (STF) appointed by Hon'ble Supreme Court and District Task Force (DTF) chaired by DM South for preparing a schedule for removal of all the encroachment in Southern Ridge, including in this Khasra which is encroached by Hanslok Ashram. | Same as above. |
| 4. | 725 | 1996 | Bhatti | 19-11 | 19-11 | | Hon'ble High Court of Delhi in the matter of Arun Kumar Jain versus Dy. Conservator of Forest (South), CS |

| | | | | | | | |
|----|---------|------|--------|-------|------|---|--|
| | | | | | | | (OS). No. 658/2021, has given stay in land in question. |
| 5. | 729 | 1994 | Bhatti | 4-4 | 4-4 | | Same as above. |
| 6. | 730 Min | 1996 | Bhatti | 5-17 | 0-2 | | Tatima not available. Various letters has been written to Revenue Department, GNCTD with this respect. |
| 7. | 954 Min | 1996 | Bhatti | 16-16 | 8-8 | Forest Department has already requested Special Task Force (STF) appointed by Hon'ble Supreme Court and District Task Force (DTF) chaired by DM South for preparing a schedule for removal of all the encroachment in Southern Ridge, including in this Khasra which is encroached by Hanslok Ashram. | Same as above. |
| 8. | 961 Min | 1996 | Bhatti | 15-7 | 7-13 | Same as above. | Same as above. |

9. That pursuant to last order passed by this Tribunal, the Tree Officer inspected the site in question i.e. Hanslok Ashram within Khara Nos. 954 (08-08), 961 (07-13), 9969 (01-11) and 963(02-08). However, no tree offence was found. Likewise, even on Khasra No. 848, no tree offence was

found by the Tree Officer. A copy of the said inspection report dated 21.10.2022 is annexed herewith as **Annexure 6**.

10. It is humbly submitted that the Dy. Conservator of Forests (South) has the highest respect and regard for the orders of this Hon'ble Court. The present reply and its annexures are being placed before this Hon'ble Court for its consideration and further directions, if any.



(Mandeep Mittal, IFS)
Dy. Conservator of Forests (South)

Date: .05.2023

Place: New Delhi

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2nd April, 1996

No. FI(29) PA DC/95.—Whereas the Supreme Court of India in I.A.No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. Name of Village Quantum of Gaon Sabha land covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation

(in Bighas & Biswas)

| I | II | III |
|-----|-------------|----------------------------------|
| 1. | Nebsarai | 466-10 (Details at Annexure-'A') |
| 2. | Chatterpur | 225-10 (" " '-B') |
| 3. | Maidangarhi | 4263-02 (" " '-C') |
| 4. | Dera Mandi | 9412-05 (" " '-D') |
| 5. | Asola | 8387-06 (" " '-E') |
| 6. | Pulpehlad | 99-04 (" " '-F') |
| 7. | Devli | 5175-06 (" " '-G') |
| 8. | Rangpuri | 1365-05 (" " '-H') |
| 9. | Ayanagar | 4121-02 (" " '-I') |
| 10. | Rajokri | 3106-01 (" " '-J') |
| 11. | Bhatti | 11101-19 (" " '-K') |

| I | II | III |
|-----|------------|---------------------|
| 12. | Ghitorni | 732-14 (" " '-L') |
| 13. | Saidulazab | 65-19 (" " '-M') |
| 14. | Jonapur | 1979-13 (" " '-N') |

Total in Bighas : 50,480-16

or

Total in Acres : 10517-10

By order and in the name of the
Lt. Governor of the Nation
Capital Territory of Delhi.

G.S. PATNAIK, Secy

ANNEXURE-'A' (1 to 2 Pages)

Village NEB Sarai, Tehsil Mehrauli, Delhi,

Gram Sabha Land Under Notified Ridge

| Khasra No. | Area |
|------------|------|
| 1 | 1-8 |
| 2 | 3-12 |
| 3 | 5-9 |
| 4 | 4-16 |
| 5 | 5-10 |
| 6 | 4-18 |
| 7 | 4-16 |
| 8 | 4-16 |
| 9 | 4-16 |
| 10 | 4-16 |
| 11 | 2-10 |
| 12 | 4-03 |
| 13 | 4-16 |
| 14 | 4-16 |
| 15 | 4-16 |
| 16 | 4-16 |
| 17 | 4-16 |
| 18 | 4-16 |
| 19 | 2-16 |
| 20 | 5-4 |
| 21 | 1-11 |
| 22 | 6-4 |
| 23 | 4-16 |
| 24 | 4-16 |
| 25 | 4-16 |
| 26 | 6-8 |
| 27 | 6-18 |
| 28 | 4-16 |
| 29 | 2-17 |
| 30 | 5-0 |
| 31 | 3-5 |

Attested

Financial Officer
Deptt. of Publication
M/s U D Delhi-54

| Kh. No. | Area | Kh. No. | Area | Remarks |
|--------------|----------------|---------------|-------|---------|
| 1790 | 4-16 | 775 | 1-4 | |
| 1791 | 4-16 | 810 | 1-19 | |
| 1795 | 2-18 | 1080 | 0-12 | |
| 1798 | 4-16 | 1109 | 1-16 | |
| 1799 | 4-16 | 1111 | 1-7 | |
| 1800 | 4-16 | 1113 Min | 2-5 | |
| 1808 | 4-16 | 1138/2 Min | 3-10 | |
| 1809 | 4-16 | 1205 | 1-10 | |
| 1810 | 4-16 | 1206 | 1-10 | |
| 1811 | 4-16 | 1207 | 2-2 | |
| 1812/1 | 4-16 | 1208 | 2-8 | |
| 1814 | 2-12 | 1209 | 3-3 | |
| 1815 | 2-03 | 1215 | 0-12 | |
| 1817 | 1-18 | 1250 | 0-11 | |
| 1819 | 5 08 | 2076/1276 | 0-18 | |
| 1820 | 4-16 | 2078/1278 | 0-7 | |
| 1821 | 4-16 | 1312 | 1-4 | |
| 1822 | 4-16 | 1426 | 0-9 | |
| 1829 | 4-16 | 1488 | 1-0 | |
| 1830 | 4-16 | | | |
| 1831 | 4-16 | | | |
| 1832 | 4-16 | | | |
| 1837/1 | 1-07 | | | |
| 1839 | 4-19 | | 55-17 | |
| 1840 | 4-16 | | | |
| 1841 | 4-16 | 1489 | 3-4 | |
| 1842 | 4-16 | 1490 | 1-11 | |
| 1843 | 4-16 | 1507 | 4-4 | |
| 1844 | 4-16 | 1538 | 3-16 | |
| 1845 | 4-16 | 1539 | 0-19 | |
| 1846 | 4-16 | 1971/1737 Min | 1-16 | |
| | 1888-12 | 1758 | 1-4 | |
| | 1217-09 | 1876 | 7-4 | |
| | | 1880 | 10-2 | |
| TOTAL | 3106-01 | 1887 | 16-16 | |
| | | 1888 | 1-2 | |
| | | 521 | 0-18 | |
| | | 595 | 1-2 | |
| | | 659 Min | 5-6 | |
| | | 666 | 12-7 | |
| | | 739 | 1-2 | |
| | | 742 Min | 0-4 | |
| | | 767 | 2-3 | |
| | | 1071 | 7-10 | |
| | | 1072 | 0-18 | |
| | | 1218 | 0-17 | |
| | | 1274 | 0-12 | |
| | | 1275 | 1-5 | |
| | | 1283 | 1-9 | |
| | | 1292 | 1-6 | |
| | | 1293 | 0-6 | |
| | | 1295 | 0-15 | |
| | | 1296 | 3-19 | |
| | | | 7-0 | |

ANNEXURE—'K' (1 to 7 Pages)

VILLAGE : BHATTI, TEHSIL MEHRAULI
GRAM SABHA LAND UNDER RIDGE
NOTIFIED AREA

| Khasra No. | Area | Remarks |
|------------|------|---------|
| 511 | 10-5 | |
| 517 | 2-13 | |
| 518 | 0-2 | |
| 519 | 1-14 | |
| 520 | 2-19 | |
| 659 Min | 5-0 | |
| 867 | 3-0 | |
| 759 | 2-7 | |
| 771 | 0-10 | |

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Attested

18/3/12

Controller (Admn.)

| Khasra No. | Area | Remarks | Khasra No. | Area | Remarks |
|------------|-------------|---------|------------|--------|--|
| | 0-3 | | 1927 | 87-19 | |
| | 2-3 | | 1928 | 188-5 | |
| | | | 1929 | 298-1 | |
| | 98-3 | | 1930 | 25-10 | |
| | 15-7 | | 1931 | 160-6 | |
| 1873 | 102-9 Abadi | | 1932 | 306-6 | |
| 1865 | 5-10 | | 1933 | 300-0 | 54 Bigha Old House Pacca & Jhuggi Bal- bir Nagar |
| 1884 | 3-5 | | 1934 | 300-0 | |
| 129/2 | 3-6 | | 1935 | 300-0 | |
| 648 | 9-3 | | 1936 | 300-0 | |
| 593 | 8-13 | | 1937 | 70-10 | |
| 665 | 79-5 | | 1938 | 38-3 | |
| 713 | 3-4 | | 1939 | 3-8 | |
| 714 | 19-11 | | 1940 | 300-0 | |
| 725 | 12-4 | | 1941 | 51-12 | |
| 726 | 0-2 | | 1942 | 113-14 | |
| 730 | 23-8 | | | 3467-4 | |
| 764 Min | 3-8 | | | 12-13 | |
| 766 | 5-4 | | 1376 | 7-9 | |
| 769 | 1-13 | | 1385 | 62-5 | |
| 770 Min | 35-7 | | 1407 | 7-11 | |
| 774 | 7-2 | | 1463 | 15-7 | |
| 780 | 24-11 | | 1474 Min | 3-19 | |
| 836 | 35-12 | | 1476 | 11-15 | |
| 840 | 6-11 | | 1478 | 5-4 | |
| 848 | 21-12 | | 1482 | 48-17 | |
| 875 Min | 1-8 | | 1486 Min | 5-8 | |
| 887 | 8-17 | | 1512 | 0-11 | |
| 888 | 7-13 | | 1513 | 9-2 | |
| 961 Min | 1-11 | | 1535 Min | 3-3 | |
| 969 Min | 8-8 | | 1543 | 2-1 | |
| 954 Min | 3-0 | | 1544 | 13-9 | |
| 1031 Min | 3-8 | | 1535 | 3-4 | |
| 1285 | 1-16 | | 1546 | 2-2 | |
| 1289 | 3-1 | | 1547 | 3-11 | |
| 1291 | 6-13 | | 1548 | 3-0 | |
| 1299 | 2-2 | | 1549 | 4-1 | |
| 1301 | 74-6 | | 1550 | 0-6 | |
| | | | 1551 | 3-0 | |
| 1304 | 3-19 | | 1553 | 15-17 | |
| 1306 | 25-12 | | 1554 | 3-3 | |
| 1302 | 16-15 | | 1582 | 17-12 | |
| 1333 | 5-2 | | 1596 | 24-11 | |
| 1335 | 1-0 | | 1603 | 5-6 | |
| 1920 | 300-0 | | 1604 | 4-0 | |
| 1921 | 105-16 | | 1605/2 | 10-9 | |
| 1922 | 80-1 | | 1645 | 1-18 | |
| 1923 | 300-0 | | 1667 | 1-17 | |
| 1924 | 300-0 | | 1681 | | |
| 1925 | 73-13 | | | 312-11 | |
| 1926 | 12-0 | | | | |

Attested



Asstt. Controller (A)
Deptt. of Publica
Civil Lines, Delhi

13
39
12
5

S U P R E M E C O U R T O F I N D I A

IA No. 18 in
Writ Petition(Civil) No.4677/85

M.C.MEHTA

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondent

(With Office Report)

Date : 25/01/96 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KULDIP SINGH
HON'BLE MR. JUSTICE FAIZAN UDDIN

For Petitioner (s) : Mr. M C Mehta, ptr. in person.
Ms. Seema Midha, adv.

: Mr. Ranjit Kumar, adv.
: Mr. Vijay Panjwani, adv.

For Respondents : Mr. K T S Tulsi, ASG
Mr. Ashok K Srivastava, adv.

: Mr. R Venugopal Reddy, Sr. adv.
Mr. Sushma Suri, adv.
Mr. Y P Mahajan, adv.

: Mr. Altaf Ahmad, ASG
Mr. B K Prasad, adv.
Mr. S A Matto, adv.
Mr. S N Sikka, adv.

: Ms. A Subhashini, adv.
Mr. D S Mehra, adv.

For Indian Oil Dealers: Mr. Soli J Sorabji, Sr. adv.
Mr. S K Mehta, adv.
Mr. Dhruv Mehta, adv.
Mr. Fazlin, adv.

For Springdales School: Mr. Jitender Sharma, adv.
Ms. Gunwant Dara, adv.
Mr. P Gaur, adv.

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3.

UPON hearing counsel the Court made the following
O R D E R

Pursuant to this Court's order dated 3.1.1996 various reports asked by this Court have been placed on record. So far as 63 institutions occupying the Ridge area under the authorisation of Ministry of Urban Affairs is concerned, Sh. B L Nimesh Land and Development Officer has filed an affidavit and along with the affidavit list of the institutions in the Central Ridge area has been annexed. Mr. Ramesh Tiwari, the Forest Settlement Officer is present in Court. On our suggestion, he states that he would fix the objections filed by these institutions for hearing within the next week or 10 days and thereafter, he would file a report in this Court. We direct the Land Development Officer to send individual notices to all these 63 institutions indicating that they should appear before the Forest Settlement Officer, in respect of their objections already filed under Section 9 of the Forests Act, at 10.30 AM on 31.1.96. The Forest Settlement Officer shall indicate as to which of the parties are to be heard on that date and for remaining parties he shall give consecutive dates. The Forest Officer shall file its report after hearing objections of each of the parties after 15 days thereafter.

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It will be useful to mention that under the Forests Act, two opportunities were given to all those, who are occupying land in the Ridge area, to file objections. One opportunity was given under Sections 4 and 6 of the Act and subsequently, under Section 9 of the Act. The parties who have not filed any objections they cannot be given any further time to file the objections.

RELIGIOUS INSTITUTIONS

Mr. Alphonse has placed on record status report regarding 11 religious institutions on the Ridge. Mr. Alphonse, who is present in Court, states that these religious places are existing in the Ridge area for over a period of 15-20 years. Some of the religious places are operating for the last 40-50 years. We have suggested to Mr. Alphonse to persuade these religious institutions to voluntarily relocate to some other land which may be offered to them along with other facilities regarding the construction of the buildings etc. on the relocated land. The report further indicates that apart from the actual built up area, open area has also been

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cordoned off and taken into possession by various institutions. We direct the DDA through Mr. Alphonse to have the open area retrieved from the religious institutions. We further direct the DDA that so far as the actual operational area under the possession of these religious institutions is concerned, that should be barbed/walled, so that there is no further encroachment. The work must commence within two weeks from today.

CONSTRUCTION AT TODAPUR DASGARH, ISLAM NAGAR, MEHRAULI

Mr. Alphonse has filed an affidavit wherein he has given the assessment of the unauthorised construction in Todapur Dasgarh at Islam Nagar, Mehrauli. It will be useful to reproduce paragraph 2 and 3 of the affidavit which are as under:

"An assessment of unauthorised constructions in Todapur Dasgarh and at Islam Nagar Mehrauli has been made. There are 522 unauthorised structures on encroached DDA land at Todapur Dasgarh. The above structures have come up over the past 20 years. They occupy an area of 12 acres. There are 2800 semi-pucca structures in Islam Nagar Colony occupying an area of 5 acres. As the total population involved in both the colonies together would be over 20,000 if any demolition is attempted, there would be serious law and order problem. Both these colonies are very old, therefore, it will be inhuman to evict them without providing any

*T
C. G. Ch...
Report for
Mr. Alphonse*

*M. S. J...
S. J...*

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6.

relocation sites. As per Govt. policy it is not possible to provide any relocation sites to these encroachers as they are not eligible for relocation sites. Considering the above facts, this Hon'ble Court had ordered as follows:-

"DDA shall indicate the vacant area adjoining to the ridge owned by the DDA to be included for the purpose of afforestation in lieu of the area which is occupied by pucca and semi-pucca structures. The area selected should be adjoining to the ridge area."

DDA has located an area of 17.5 hect. of land at Nanak Pura, opposite Nanak Pura Gurudwara, adjacent to the ridge, which can be taken up for compensatory afforestation."

We accept the suggestion that the area of 17.5 hectare of land at Nanak Pura opposite Nanak Pura Gurudwara, adjacent to the Ridge be taken up for compensatory afforestation. We direct the DDA to include this area of 17.5 hectares to the Ridge with immediate effect. Mr. Alphonse states that so far as the area occupied by the two colonies is concerned, the same has already been fenced by the DDA. He says, if there are any gaps, those will be repaired. We direct the DDA and the Forest Settlement Officer to commence the necessary procedure for including the area measuring 17.5 hectares in the Ridge area. We further direct the DDA that

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without waiting for the procedure to be followed for including the area in the Ridge, the work of afforestation be commenced within two weeks from today. Needless to say that while doing afforestation the fencing of the area shall also be done by the DDA.

ASOLA WILDLIFE SANCTUARY

We have been taken through the report on relocation of jhuggis in Asola Wildlife Sanctuary. We agree with Mr. Khanduri's suggestion that the Ridge Management Committee should consider this report and give its response to this Court within two weeks from today.

GAON SABHA LAND

We have heard learned counsel for NCT, Delhi Administration regarding the Gaon Sabha area forming part of the Ridge. Learned counsel states, that various proposals regarding handing over the Gaon Sabha area (part of the Ridge) to the Forest Department have been examined by a Committee appointed by the Administration.

(52)

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Finally, the Committee has taken a decision that a Notification under Section 35 of the Indian Forests Act 1927 be issued. We are of the view that the Notification under Section 35 will not solve the problem which we are facing. The learned counsel states that the Committee was of the view that the provisions of Section 154 of the Delhi Land Reforms Act, 1954 are not attracted because in view of the expression "on the commencement of the Act" in Section 154, power under the proviso to Section 154 could only be exercised at the time of the commencement of the Act and not thereafter. That may be one way of the looking at the Section but since it is for the first time that a Committee has been appointed to examine this aspect and it was never examined earlier by the Delhi Administration at any point of time, we are prima facie of the view that the provisions of Section 154 can even now be invoked especially when it is crystal clear that this area is of no utility to the Gaon Sabha and in any case cannot be permitted to be used by Gaon Sabha for any purpose. This is Ridge area which has to be preserved.

Law Secy to Govt

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No cultivation or any type of construction can be permitted on this area. In this view of the matter, we request the committee to reconsider the question of issuing a notification under the proviso to Section 154 of the Act.

Mr. Khanduri in his affidavit has stated that a suit titled Zile Singh vs. Raj Kumar and Ors. bearing No. 1662/89 is pending before the Court of Sh. Laxman Dass Maul, Additional District Judge, Room No. 8, Tis Hazari Courts. In the suit, it is claimed that the land in dispute is the private property of the father of the plaintiff and the vesting of the land in the Gaon Sabha is illegal. We direct Sh. Laxman Dass Maul, Additional District Judge, Tis Hazari Courts to finally decide the suit pending (initially in the High Court and later on in his Court) for the last about 7 years, within three months from today. Even if it is necessary for him to take day-to-day proceedings, he shall do so. The Additional District Judge shall file a compliance report in this Court after three months.

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10.

It is further stated that some sort of litigation is pending in the Court of Civil Judge, Room No. 268, Tis Hazari initiated by one Jattan Singh, Decree-holder seeking passage through Wildlife Sanctuary. The learned Civil Judge shall send a report to this Court within one week as to what type of suit is pending and what proceedings are being undertaken.

One, Mr. Gurmohan Singh has filed an application against Union of India in the Court of Mr. N N Kaushik, Civil Judge, Tis Hazari Court for issuing directions to restrain them from constructing the boundary wall. The learned Civil Judge shall dispose of the application within four weeks of the receipt of this order and file a report to this Court. If there is no interim stay granted by the Civil Judge, we direct the NCT, Delhi Administration to go ahead with the construction of boundary wall/barbed wire.

Copies of this order shall be communicated by the Ridge Management Board to the Courts concerned.

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11.

WATER RESERVOIRS ON THE RIDGE

We have been taken through the affidavit dated 15.1.96 of Sh. S K Bhasin, Superintending Engineer, the Delhi Water Supply and Sewage Disposal Undertaking (DWS & SDU) regarding the reservoirs and water installations on the Ridge area. We are satisfied that these installations are of public utility purpose and are essential. Mr. Mathur states that he along with Mr. Krishan Mahajan shall inspect the area once again and see if there is any extra area taken over by the Undertaking, the same shall be reconsidered and added to the Ridge.

HINDU RAO HOSPITAL

We have been taken through the affidavit of Sh. D P Singh, Director, Horticulture, Municipal Corporation, Delhi regarding Hindu Rao Hospital in the Northern Ridge. It is stated in the affidavit that the hospital initially started as a 16 bed small nursing home in 1911 and it has expanded to 980 bed hospital. It is stated that the hospital has 22.50 acres of land under its control. Some

*Inspected
to be done
22/1/96*

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part of the land is also kept for expansion purposes. We direct the hospital that no further construction shall be made on any of the vacant area around the hospital, which is a part of the Ridge. We request Mr. Mathur and Mr. Krishan Mahajan to inspect the area and file a report in this Court within two weeks indicating whether there is possibility of retrieving any area back to the Ridge from the hospital.

M. Mathur
Krishan Mahajan
2 weeks
day

for the
be
J. D. D.
SOUTH CENTRAL RIDGE

Mr. D P Singh has further stated that so far as South Central Ridge is concerned, there were 266 kuchha, semi-pucca, and pucca structures on this site. 1/3 of the area was under unauthorised encroachment. He states that about 7 acres of the land has been retrieved by demolishing unauthorised structures. So far as the remaining 5 acres is concerned, there are 197 structures which are there for a very long time and it may not be possible to demolish the structures without offering some alternative accommodation to the persons who are occupying the area. We request Mr. P C Jain, present in

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Court to kindly visit the area and file a report in this Court within one week as to whether these structures can be demolished, if not, then where these persons can be relocated. Mr. Jain can have the assistance of any authority while doing survey of this area.

List on 22.2.1996.

Kanchan
(Kanchan Jain) 29/11
AR-cum-PS

SUPREME COURT OF INDIA

I.A. No. 18 and 22 in
Writ Petition (Civil) No. 4677/85

M.C. MEHTA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(For directions and office report)

~~On 16.02.1986 these Petitions were called on for hearing today.~~

CORAM :

HON'BLE MR. JUSTICE KULDEEP SINGH
HON'BLE MR. JUSTICE FAIZAN UDDIN

- For Petitioner (s) : Mr. M C Mehta, ptr. in person.
Ms. Seema Midha, adv.
: Mr. Ranjit Kumar, adv.
: Mr. Vijay Panjwani, adv.
- For Respondents : Mr. K T S Tulsi, ASG
Mr. Ashok K Srivastava, adv.
: Mr. B K Prasad, adv.
Mr. S A Matto, adv.
Mr. S N Sikka, adv.
: Ms. A Subhashini, adv.
Mr. D S Mehra, adv.
- For Indian Oil Dealers: Mr. Soli J Sorabji, Sr. adv.
Mr. S K Mehta, adv.
Mr. Dhruv Mehta, adv.
Mr. Fazlin, adv.
- For Springdales School: Mr. Jitender Sharma, adv.
Ms. Gunwant Dara, adv.
Mr. P Gaur, adv.
: Mr. Vishal Malik, adv.
Mr. B S Malik, adv.
: Ms. Rachna Gupta, adv.
Mr. Ashok K Srivastava, adv.
: Mr. S N Tendol, adv.
- For SD Sabha Laxmi Narayan Temple Trust Birla Mandir : Mr. S Sukumaran, adv. for
M/s. JBD & Co.
- For DPCC & NCT : Mr. Swaraj Kaushal, Sr. Adv.
Mrs. H Wahi and Sanjeev Pabbi, Advs.

378 : Mr. Gopal Subramaniam, Sr. adv.
M/s. AK Ghosh and M. Mishra, advs.

For Birla Textile

: Mr. Kapil Sibal and Mr. HN Salve, Sr. Adv.
M/s. R Karanjawala, S Sukumar and
Malik, Adv.

For Shriram Industrial Enterprises

: Mr. Anil B Divan, Sr. Adv.
M/s. Ravinder Narain, Sumeet Kachwaha,
S Sukumaran, Punita Singh, Adv.

For DCM Mills,
Swatantra Bharat Mills

: Mr. Gopal Subramaniam, Sr. Adv.
M/s. Ramji Srinivasan and S Sukumaran, advs.
Mr. Bimal Ray Jad, adv.

For Delhi Factory
Federation General
Industries Ltd.

: M/s. S Sukumaran and Ramesh Babu, advs.

For Birla Mandir

: Mr. Kapil Sibal, Sr. Adv.
M/s. S Sukumar and Ramesh Babu, Adv.

For Indian Shaving
Products Ltd.

: Mr. DA Dave, Sr. Adv.
Ms. Meenakshi Anora, adv.

For Doaba Alloys,
Supreme Steel General
Mills, Beeky
Sipbreakers and Amkey

Mr. Manoj Swarup, Adv.

: M/s. Deepak Dhingra and AK Mahajan, Adv.
: Ms. Alka Sriyastava and AK Sriyastava, Adv.

For Dawar Trader and
Sawhney Rubber Inds.

: Mr. Piyush, Adv.
: Mr. I S Goyal, adv.
for Ms. Indu Malhotra, adv.

: Ms. Geeta Luthra, adv.
Mr. D N Goburdhan, adv.

: Mr. V B Saharya, adv.
: Mr. R B Misra, adv.
: Mr. R K Maheshwari, adv.
: Mr. R S Suri, adv.
: Mr. Kailash Vasdev, adv.
: Mr. Nidhesh Gupta and Maninder Singh, Adv.
: Mrs. Shiel Sethi, adv.
: Mr. Ranbir Yadav, adv.
: Mr. R Sanidharan, adv.

For Raisina Bengali
School.

: Mr. Raj Chatterjee, adv.
Mr. G S Chatterjee, adv.

For B.B.P.S.

: Mr. P P Tripathi, adv.

: Mr. R K Jain, Sr. adv.
Mr. Rakesh K Khanna, adv.

: Mr. Sudhir Chandra, Sr. adv.
Mr. Jayant Bhushan, adv.

: Ms. Anu Mohla, adv.

UPON hearing counsel, the Court made the following
ORDER

I.A. NO. 18

Pursuant to this Court's order dated February 22, 1996 Mr. Ramesh Tiwari, Forest Settlement Officer, has filed report relating to the Central Ridge. Mr. Kapil Sibal, appearing for some of the Institutions, states that a copy of the report be given to him so that he may be in a position to assist this Court. A copy has been supplied to Mr. Sibal in the Court. Mr. Sibal states that he would have zero copies made and give the same to any other counsel who would like to have it. We further direct the Forest Settlement Officer to issue notices to all the Institutions/persons, who are subject matter of his report, indicating that this matter shall be taken up by this Court for further hearing on April 3, 1996.

Mr. KTS Tulsı, learned Additional Solicitor General states that Union of India had undertaken to move the Central Reserve Police Force from the ridge area by May 1996. He states that necessary notifications under Section 4 read with Section 17(1) of the Land Acquisition Act have been issued to acquire alternate land. He further states that some of the land owners have obtained stay orders from the High Court. His apprehension is that because of the stay order the movement of the Force from the ridge area may be delayed. Mr. Tulsı may

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approach the High Court for vacation of the stay order. He can bring to the notice of the High Court that this Court is seized of the matter.

Religious Institutions:

Pursuant to this Court's order dated February 22, 1996 a report has been placed on record by Mr. PC Jain, Consultant (Planning), Delhi Development Authority. Mr. Alphons, who is present in Court states that the report was prepared in consultation with him. It is stated in the report that the fencing of the religious institutions mentioned in the report shall be complete by May 31, 1996. Needless to say that the fencing has to be done keeping in view the order of this Court dated January 25, 1996.

In various orders passed till today in relation to ridge, we have directed Mr. Alphons to file reports in compliance to the said orders. Since Mr. Alphons has been shifted to another seat, we expect this work to be done by his successor in office. We place on record our appreciation for Mr. Alphons for assisting this Court in an efficient manner in dealing with various matters pertaining to ridge.

ASOLA WILDLIFE SANTUARY:

So far as the question of shifting of jhuggies at Devaji Pahari, Balbir Nagar and Indira Nagar to some other place is concerned, various proposals were considered including the one which has been mentioned in para 4 of Mr. DC Khanduri's affidavit. The consensus is that the matter need further consideration. As suggested by Mr. Tiwari, ADM (R), we adjourn the hearing of this matter for 10 days. Meanwhile the proposal to shift these jhuggy dwellers by acquiring a fresh land belonging to Gaon Sabha nearabout may also be considered. The

~~the~~
~~proposals regarding shifting of jhuggies to the ridge~~
~~of the Ridge.~~

GAON SABHA LAND:

This Court on January 25, 1996 passed the following order:

"We have heard learned counsel for NCT, Delhi Administration regarding the Gaon Sabha area forming part of the Ridge. Learned counsel states that various proposals regarding handing over the Gaon Sabha area (part of the Ridge) to the Forest Department have been examined by a Committee appointed by the Administration. Finally, the Committee has taken a decision that a Notification under Section 35 of the Indian Forests Act, 1927 be issued. We are of the view that the Notification under Section 35 will not solve the problem which we are facing. The learned counsel states that the Committee was of the view that the provisions of Section 154 of the Delhi Land Reforms Act, 1954 are not attracted because in view of the expression "on the commencement of the Act"

in Section 154, power under the proviso to Section 154 could only be exercised at the time of the commencement of the Act and not thereafter. That may be one way of looking at the Section but since it is for the first time that a Committee has been appointed to examine this aspect and it was never examined earlier by the Delhi Administration at any point of time, we are prima facie of the view that the provisions of Section 154 can even now be invoked especially when it is crystal clear that this area is of no utility to the Gaon Sabha and in any case cannot be permitted to be used by Gaon Sabha for any purpose. This is Ridge area which has to be preserved. No cultivation or any type of construction can be permitted on this area. In this view of the matter, we request the committee to reconsider the question of issuing the notification under the proviso to Section 154 of the Act."

Pursuant to the above quoted order, Mr. GS Patnaik, Deputy Commissioner, Delhi has filed affidavit wherein it is stated "that the incorporation of extensive stretches of Gaon Sabha land is a serious matter which necessitates careful deliberation at the level of Council of Ministers and Lt. Governor, Delhi." It is further stated in the affidavit that further four weeks time was required to consider the matter.

We do not agree with Mr. GS Patnaik. In view of the order quoted above, nothing more remains to be done by the NCT, Delhi Administration, except to issue the necessary notification. We direct that the necessary notification be issued within three weeks from today. We further request the Lt. Governor, to have the matter expedited. The land is part of the ridge area. Even though it is not a reserved forest, it happens to be a

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forest. This area cannot be utilised in any manner in view of the prohibitions contained under the Forest Conservation Act, 1980. In this view of the matter, issuing of notification is a simple formality to secure the area. We, therefore, reiterate and request the Lt. Governor to have necessary notification issued within time specified by us.

Compliance Report regarding disposal of the application of the plaintiff in the matter titled as "Gurmohan Singh Vs. Union of India". Pursuant to this Court's order dated January 25, 1998, Mr. NK Kaushik has sent his report. He stated that the application of Gurmohan Singh has been dismissed. The Ridge Management Board can now proceed without any hindrance in the matter.

Water Reservoirs on the Ridge (MCO):

We have explained to Mr. Mahajan and Mr. Mathur how to proceed so far as inspection of the water reservoirs is concerned. They may do it keeping in view our oral observation and file a report within one week.

South Central Ridge:

On February 22, 1996 this Court passed the following order:

"A copy of Mr. Jain's report be sent to Mr. Alphonse, Commissioner Land, Delhi Development Authority. Mr. Alphonse shall examine the report and give his response to the report within 10 days from today.

Mr. Jain's report indicates that there are large number of unauthorised occupants who are operating as marble/stone dealers, automobiles workshop etc. According to Mr. Jain, they are admittedly unauthorised. Mr. Alphonse, the Commissioner Lands may examine the question of issuing notices to all these unauthorised persons directing them to stop functioning in the Ridge area. He may issue notices giving them a reasonable time to vacate the premises, failing which they may be removed forcibly from the area. Mr. Saharya to hand over a copy of this order to Mr. Alphonse within two days."

Mr. Jaitley, learned counsel for DOA states that the necessary notices as directed by us were issued to the marble dealers. Mr. Jaitley further states that about 83 automobile workshops are also occupying the ridge area. The DOA may proceed against them in the same manner as it has proceeded under the direction of this Court against the marble dealers case. Mr. Jaitley states that some of the marble dealers have approached the Appellate Tribunal under the Delhi Development Act. We make it clear that no other Court or Tribunal shall entertain any proceeding in this respect because this Court is seized of the matter. If any proceedings have already been initiated, the same shall be stayed.

9.

Mr. Jaitley states that the marble dealers and others to whom notices have been issued or in the process of being issued, may appear before Commissioner Land Management at 2.00 p.m. on 18th, 19th and 20th March, 1996 and explain their difficulties to the Commissioner. We have no doubt that the DDA and all its authorities shall render all possible help to these dealers and other persons who are being removed from the ridge area under the directions of this Court.

I.A. NO.22:

The matter is adjourned to 21st March, 1996 at 2.00 p.m.

Mr. Panjwani states that there are certain hot mixed plants in the area which have not been included in the proceedings. The Central Pollution Control Board may issue notice to these Industries so that they may also be dealt with on 20th March, 1996.

Note prepared by Mr. Gopal Subramaniam be taken on record.


(ALKA DUDEJA)
STENOGRAPHER

रजिस्ट्री सं. डी.एल.-33002/94
REGISTERED NO. D.L.-33002/94

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र Delhi Gazette

प्राधिकार से प्रकाशित

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NO. 73]

दिल्ली, बुधवार, मई 24, 1994/ज्येष्ठ 3, 1916
DELHI, TUESDAY, MAY 24, 1994/JYAISTHA 3, 1916

[पं. आर. डी. सं. 111
[P. R. D. NO. 111

भाग IV PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

कार्यालय आबकारी आयुक्त

अधिसूचना

दिल्ली, 24 मई, 1994

सं. एफ. 10(32)/89-90/आई.एम.एफ.एल./आबकारी-2606-99:—दिल्ली शराब लाइसेंस नियमावली, 1976 के नियम 33 के उपनियम 12 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन, दिल्ली के उपराज्यपाल के पूर्व अनुमोदन से बुद्ध पूर्णिमा के पर्व पर 25 मई, 1994 (बुधवार) को "मद्य-निषेध दिवस" के रूप में घोषित किया जाता है।

2. यह अधिसूचना राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन में स्थित सभी आई.एम.एफ.एल. व देशी शराब की दुकानों पर लागू होगी, जहां मदिरा विक्रय की जाती है।

ए.सी. खेर, आबकारी आयुक्त, दिल्ली

OFFICE OF THE COMMISSIONER OF
EXCISE

NOTIFICATION

Delhi, the 24th May, 1994

No. F. 10(32)/89-90/IMFL/Ex/2606-99.—In exercise of the powers conferred under clause (a) of Sub-Rule (12) of Rule 33 of the Delhi Liquor Licence Rules, 1976 and with the prior approval

of Lt. Governor of the National Capital Territory of Delhi, it is hereby ordered that 25th May, 1994 shall be observed as 'DRY DAY' in the National Capital Territory of Delhi on account of 'BUDH PURNIMA'.

2. This notification shall be applicable to all retail shops of IMFL/Country Liquor, selling liquor in the National Capital Territory of Delhi.

A. C. KHER, Commissioner
of Excise, Delhi.

विकास विभाग

अधिसूचनाएं

दिल्ली, 24 मई, 1994

सख्या नं. फाइल 10(42)/I/पी.ए./उ.व.स./93/2012(I)—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 के उपबन्धों के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल एतद्वारा निम्न "क" अनुसूची में उल्लिखित भूमि को आरक्षित वन घोषित करते हैं।

अनुसूची — "क"

सारी वन भूमि तथा बंजर भूमि की जो सरकार की सम्पत्ति है या जिस पर सरकार का मालिकाना अधिकार है।

1. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में उत्तरी पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं
- उत्तर में : जुबली हाल, सरकारी पेट्रोल पंप, मस्जिद, मालरोड।
दक्षिण में : पुरानी जी.टी. रोड तथा रानी झांसी मार्ग का चौराहा, पुरानी सब्जी मंडी।
पूर्व में : माल रोड, राजपुर रोड, दिल्ली नगर निगम के कार्यालय के पीछे।
पश्चिम में : बर्फखाना, मल्कागंज, धोबीघाट, और विश्व विद्यालय मार्ग।

(अनुमानित क्षेत्रफल 87 हैक्टर)

2. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं
- उत्तर में : लिक रोड के साथ संस्थागत एरिया।
दक्षिण में : धोला कुआं, मिलिटरी फार्म, सरदार पटेल मार्ग।
पूर्व में : मंदिर मार्ग, संस्थागत एरिया तथा विलिंग्डन क्रैसेंट अस्पताल।
पश्चिम में : इंदर पुरी रोड, एंव नारायणा औद्योगिक क्षेत्र।

(अनुमानित क्षेत्रफल 864 हैक्टर)

3. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।
- उत्तर में : कुतुब संस्थागत एरिया।
दक्षिण में : बसंत कुंज, किशन गंज।
पूर्व में और पश्चिम में : अरविंद मार्ग, नजारिकां बाग।
पश्चिम में : जवाहरलाल विश्वविद्यालय रोड, बसंत कुंज, महरोली।

(अनुमानित क्षेत्रफल 626 हैक्टर)

4. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।
- उत्तर में : पावर लाइन, महिपालपुर से सुलतान गौरी, मकबरा तक टेलीफोन लाइन, सुलतानपुर, गौरी मकबरा से मेन पावर लेन व रोड के चौराहे तक घटोरनी की पश्चिमी सीमा, आया नगर की पश्चिमी सीमा, जौनपुर की दक्षिण सीमा, असोला गांव की पूर्वी सीमा, शाहपुर की पूर्वी सीमा, चांदन होला की पूर्वी सीमा, सतवड़ी की पूर्वी सीमा, मैदान गद्दी की पूर्वी सीमा, नायावसराय की दक्षिणी सीमा, देवली की दक्षिणी सीमा, पूर्वी सीमा तथा आदिलाबाद के खंडहरों।
दक्षिण में : हरियाणा राज्य की सीमा।
पूर्व में : सूरज कुंड रोड तथा हरियाणा राज्य की सीमा।
पश्चिम में : हरियाणा राज्य रजोकरी की पूर्वी सीमा, मलिकपुर करोही वरंगपुरी की पूर्वी सीमा।

(अनुमानित क्षेत्रफल 6200 हैक्टर)

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- | | | |
|---|----------|--|
| I. Northern Ridge in National Capital Territory of Delhi, surrounded on | North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road. |
| | South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| | East by | Mall Road, Rajpur Road, Behind MCD Office. |
| | West by | Ice Factory, Malka Ganj, Dhobighat, and University Road. |
| (Approximate area 87 ha.) | | |
| II. Central Ridge in NCT of Delhi, surrounded on | North by | Link Road along Institutional area. |
| | South by | Dhaulakuan Military Farm, Sardar Patel Marg |
| | East by | Mandir Marg, Institutional area and Willingdon Crecent. |
| | West by | Indrapuri Road and Naraina Industrial area. |
| (Approximate area 864 ha.) | | |
| III. South Central Ridge in NCT of Delhi, surrounded on | North by | Qutab Institutional area. |
| | South by | Vasant Kunj, Kishan Ganj. |
| | East by | Aurobindo Marg, Nazarika Bagh. |
| | West by | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
| (Approximately area 626 ha.) | | |
| IV. Southern Ridge in NCT of Delhi | North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins. |
| | South by | State of Haryana. |
| | East by | Surajkund Road and State of Haryana. |

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur, Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).— In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I)

dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor of
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Secy.

REMINDER- 4
MOST URGENT
COURT MATTER

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 06/DCF(S)/Land/Bhatti/2022-23/ 12271-72

Dated:13.10.2022

To,

Sub-District Magistrate (Saket)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra no. 730, 742, 764, 774, 954, 961, 963, 969 & 1604 in village Bhatti.

Sir,

May kindly treat this communication as a reminder of letters in r/o above cited subject matter. In this regard, it is once again requested to complete tattima proceedings on **min khasra no. 730, 742, 764, 774, 954, 961, 963, 969 & 1604 in village Bhatti**. The tattima report of the above-stated min Khasra no's may promptly be furnished to the office of Dy. Conservator of Forests. (Copy of letters are enclosed).

Further, it is stated that the said tattima proceedings are required to place on record before Ld. National Green Tribunal in the matter of Laxmi versus Ministry of Environment, Forest & Climate Change & Others, OA No. 525/2022. (Copy of an order dated 25.07.2022 is enclosed).

It is informed that on the said khasras, Tattima is not available. Due to this Forest Land is not clearly demarcated and Forest Department is unable to carry out demolition activity & protect the land effectively.

So, it is requested that kindly complete tattima proceedings on min khasra's so that there can be clarity about the exact location of the forest land in these khasras.

Kindly carry out the tattima proceedings on the most urgent basis as the above-mentioned matter is listed before Ld. Court case on 17.10.2022.



Dy. Conservator of Forests
South Forest Division

d/c

Copy to:

1. The Deputy of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.



**Dy. Conservator of Forests
South Forest Division**

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 06/DCF(S)/Land/Bhatti/2022-23/ 9822-23

Dated: 23/8/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra no. 730, 742, 764, 774, 954, 961, 963, 969 & 1604 in village Bhatti.

Sir,

Please refer to the affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the OA no. 58/2013 in the case of Sonya Ghosh. As per notification of 1994, 1996 and this affidavit khasra no. 730, 742, 764, 774, 954, 961, 963, 969 & 1604 in village Bhatti are Notified Forest land and min khasras.

In this regard it is informed that on the said khasras, Tattima is not available. Due to this Forest Land is not clearly demarcated and Forest Department is unable to carryout demolition activity & protect the land effectively.

So, it is requested that kindly direct the concerned SDM to complete tattmma proceedings on min khasra so that there can be clarity about the exact location of the forest land in these khasras.

An early action is solicited.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A-Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Deputy, of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A-Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

o/c

Dy. Conservator of Forests
South Forest Division

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 06/DCF(S)/Land/Bhatti/2022-23/ 8115-17

Dated: 13/7/22

To,

The District Magistrate (South)
 Office of the District Magistrate (South)
 MB Road, Saket
 New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra no. 730, 774, 954 & 961 in village Bhatti.

Sir,

Please refer to the latest affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the OA no. 58/2013 in the case of Sonya Ghosh, khasra no. 730, 774, 954 & 961 in village Bhatti are Notified Forest land and min khasras.

In this regard it is informed that on the said khasras, Tattima is not available. Due to this Forest Land is not clearly demarcated and Forest Department is unable to carryout demolition activity & protect the land effectively.

So, it is requested that kindly direct the officials of Revenue Department to demarcate the min khasra and provide Tattima so that there can be clarity about the exact location of the forest land in these khasras.

An early action is solicited.

Yours faithfully,

Qin
13/7/22

Dy. Conservator of Forests
South Forest Division

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Deputy of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

Qin
13/7/22
Dy. Conservator of Forests
South Forest Division

O/C

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 9127-33

Dated: 23/0

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

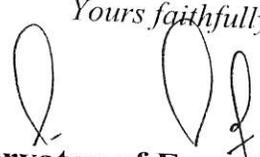
Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, previously a letter dated 29/07/2021 has been written in the same context, no response has been provided from your office. There are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therefore, it is requested to take khasra 1722 and 1723 in village Asola on priority basis so that the Forest land can be protected.

Yours faithfully,


Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.



**Dy. Conservator of Forests
South Forest Division**

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

| SL. No. | Khasra No. | Total Area (in Bigha- Biswa) | Area of the consolidated Forest Land (in Bigha- Biswa) | Remarks, if any |
|---------------|------------|------------------------------------|--|--|
| Asola | | | | |
| 1. | 121 | 15-12 | 13-17 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 2. | 253 | 13-0 | 5-0 | |
| 3. | 803 | 40-11 | 5-8 | |
| 4. | 1007 | 33-0 | 2-0 | |
| 5. | 1134 | 27-3 | 13-13 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 6. | 1246 | 40-6 | 37-2 | |
| 7. | 1876/1310 | 12-19 | 7-17 | |
| 8. | 1454 | 23-3 | 4-3 | |
| 9. | 1521 | 21-8 | 14-9 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 10. | 1523 | 30-14 | 20-14 | |
| 11. | 1673 | 25-14 | 2-14 | |
| 12. | 1675 | 25-7 | 2-7 | |
| 13. | 1722 | 21-8 | 12-8 | |
| 14. | 1723 | 176-5 | 146-5 | High Court Matter High Court Matter |
| Bhatti | | | | |
| 1. | 239 | 28-4 | 20-0 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 2. | 295 | 12-17 | 1-0 | |
| 3. | 328 | 21-9 | 7-9 | |
| 4. | 378 | 23-17 | 18-7 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 5. | 400 | 12-16 | 3-16 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 6. | 427 | 21-6 | 6-5 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 7. | 459 | 14-10 | 2-19 | |
| 8. | 460 | 94-0 | 16-0 | |
| 9. | 521 | 1-5 | 0-18 | |
| 10. | 526 | 42-15 | 16-0 | |
| 11. | 593 | 19-3 | 9-3 | |
| 12. | 708 | 137-5 | 117-10 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 13. | 712 | 102-7 | 32-7 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 14. | 730 | 5-17 | 0-2 | There are complaints of |

| | | | | |
|--------------------|-----------|-------|-------|---|
| | | | | encroachments. So, this khasra can be taken on priority basis. |
| 15. | 742 | 0-14 | 0-4 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 16. | 743 | 3-2 | 0-2 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 17. | 761 | 6-1 | 0-2 | |
| 18. | 764 | 24-18 | 23-8 | |
| 19. | 770 | 2-13 | 1-13 | |
| 20. | 774 | 47-9 | 35-7 | |
| 21. | 867 | 4-18 | 3-0 | |
| 22. | 931 | 75-16 | 55-11 | |
| 23. | 954 | 16-16 | 8-8 | |
| 24. | 961 | 15-7 | 7-13 | |
| 25. | 963 | 12-16 | 2-8 | |
| 26. | 969 | 2-13 | 1-11 | |
| 27. | 1031 | 11-13 | 3-0 | |
| 28. | 1113 | 3-5 | 2-5 | |
| 29. | 1138/2 | 6-10 | 3-10 | |
| 30. | 2076/1276 | 3-2 | 0-18 | |
| 31. | 2078/1278 | 1-12 | 1-12 | As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records. |
| 32. | 1293 | 1-19 | 0-6 | As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6) |
| 33. | 1304 | 7-17 | 3-19 | |
| 34. | 1306 | 28-8 | 25-12 | |
| 35. | 1385 | 9-9 | 7-9 | |
| 36. | 1474 | 26-1 | 15-7 | |
| 37. | 1476 | 4-16 | 3-19 | |
| 38. | 1486 | 50-7 | 48-17 | |
| 39. | 1548 | 7-11 | 3-11 | |
| 40. | 1604 | 37-6 | 5-6 | |
| 41. | 1605/2 | 8-7 | 4-0 | |
| Chhattarpur | | | | |
| 1. | 28 | 4-16 | 4-7 | |
| 2. | 30 | 3-8 | 1-8 | |
| 3. | 115 | 2-10 | 2-1 | |
| 4. | 128 | 7-8 | 4-8 | |
| Devli | | | | |
| 1. | 20//22 | 4-16 | 4-6 | There are complaints of encroachments. So, this khasra can |

| | | | | |
|---------------------|-------------|--------|--------|---|
| 2. | 61//24 | 5-2 | 0-6 | be taken on prority basis. |
| 3. | 25 | 5-15 | 0-19 | |
| 4. | 63 | 106-0 | 96-8 | |
| 5. | 64 | 120-0 | 115-4 | |
| 6. | 76//12 | 6-10 | 0-4 | |
| 7. | 13 | 5-14 | 4-7 | |
| 8. | 19 | 4-16 | 4-8 | |
| 9. | 20 | 4-16 | 3-0 | |
| 10. | 46//4/2 | 4-16 | 4-13 | |
| 11. | 17 | 4-16 | 2-8 | |
| 12. | 53//7/3 | 7-4 | 0-4 | |
| Maidangarhi | | | | |
| | 523 | 19-9 | 12-2 | |
| | 541 | 10-14 | 10-0 | |
| | 908/547 | 11-8 | 11-8 | |
| | 778/330 | 5-11 | 0-9 | |
| | 1001/424 | 36-19 | 18-15 | |
| | 569 | 111-12 | 18-0 | There are complaints of encroachments. So, this khasra can be taken on prority basis. |
| | 687/570 | 236-18 | 198-12 | There are complaints of encroachments. So, this khasra can be taken on prority basis. |
| | 572 | 254-5 | 126-5 | There are complaints of encroachments. So, this khasra can be taken on prority basis. |
| | 690/574 | 218-5 | 68-3 | |
| | 591 | 15-4 | 13-14 | |
| | 927/602 | 4-6 | 3-3 | |
| | 936/760/613 | 17-18 | 1-11 | |
| | 662 | 119-14 | 92-14 | |
| Nebsarai | | | | |
| | 96 | 6-8 | 4-8 | |
| | 420 | 23-2 | 5-10 | There are complaints of encroachments. So, this khasra can be taken on prority basis. |
| Rajpur Khurd | | | | |
| | 172 | 1-10 | 1-00 | |
| | 173 | 5-17 | 1-1 | |
| | 174 | 2-7 | 1-0 | |
| Sahoorpur | | | | |
| | 364 | 98-7 | 60-7 | |
| Saidulajaib | | | | |
| | 157 | 15-5 | 12-7 | |
| | 201 | 6-14 | 3-1 | There are complaints of encroachments. So, this khasra can be taken on prority basis. |

| | | | | |
|----------------|------|-------|------|--|
| | 296 | 7-3 | 2-0 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | | | | |
| Satbari | | | | |
| | 758 | 3-11 | 3-8 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | 1021 | 12-13 | 5-13 | |
| | 1049 | 44-1 | 5-1 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 7593-99

Dated: 29/

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, there are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therefore, it is requested to take these khasras on priority basis so that the Forest land can be protected.

Yours faithfully,


Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.


Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

| SL. No. | Khasra No. | Total Area (in Bigha- Biswa) | Area of the consolidated Forest Land (in Bigha- Biswa) | Remarks, if any |
|---------------|------------|------------------------------------|--|--|
| Asola | | | | |
| 1. | 121 | 15-12 | 13-17 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 2. | 253 | 13-0 | 5-0 | |
| 3. | 803 | 40-11 | 5-8 | |
| 4. | 1007 | 33-0 | 2-0 | |
| 5. | 1134 | 27-3 | 13-13 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 6. | 1246 | 40-6 | 37-2 | |
| 7. | 1876/1310 | 12-19 | 7-17 | |
| 8. | 1454 | 23-3 | 4-3 | |
| 9. | 1521 | 21-8 | 14-9 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 10. | 1523 | 30-14 | 20-14 | |
| 11. | 1673 | 25-14 | 2-14 | |
| 12. | 1675 | 25-7 | 2-7 | |
| 13. | 1722 | 21-8 | 12-8 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 14. | 1723 | 176-5 | 146-5 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| Bhatti | | | | |
| 1. | 239 | 28-4 | 20-0 | There are complaints in CVC. So, this khasra can be taken on priority basis. |
| 2. | 295 | 12-17 | 1-0 | |
| 3. | 328 | 21-9 | 7-9 | |
| 4. | 378 | 23-17 | 18-7 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 5. | 400 | 12-16 | 3-16 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 6. | 427 | 21-6 | 6-5 | There are complaints in STF. So, this khasra can be taken on priority basis. |
| 7. | 459 | 14-10 | 2-19 | |
| 8. | 460 | 94-0 | 16-0 | |
| 9. | 521 | 1-5 | 0-18 | |
| 10. | 526 | 42-15 | 16-0 | |
| 11. | 593 | 19-3 | 9-3 | |
| 12. | 708 | 137-5 | 117-10 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 13. | 712 | 102-7 | 32-7 | There are complaints of encroachments. So, this khasra can |

| | | | | |
|--------------------|-----------|-------|-------|---|
| 14. | 730 | 5-17 | 0-2 | be taken on priority basis. There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 15. | 742 | 0-14 | 0-4 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 16. | 743 | 3-2 | 0-2 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 17. | 761 | 6-1 | 0-2 | |
| 18. | 764 | 24-18 | 23-8 | |
| 19. | 770 | 2-13 | 1-13 | |
| 20. | 774 | 47-9 | 35-7 | |
| 21. | 867 | 4-18 | 3-0 | |
| 22. | 931 | 75-16 | 55-11 | |
| 23. | 954 | 16-16 | 8-8 | |
| 24. | 961 | 15-7 | 7-13 | |
| 25. | 963 | 12-16 | 2-8 | |
| 26. | 969 | 2-13 | 1-11 | |
| 27. | 1031 | 11-13 | 3-0 | |
| 28. | 1113 | 3-5 | 2-5 | |
| 29. | 1138/2 | 6-10 | 3-10 | |
| 30. | 2076/1276 | 3-2 | 0-18 | |
| 31. | 2078/1278 | 1-12 | 1-12 | As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records. |
| 32. | 1293 | 1-19 | 0-6 | As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6) |
| 33. | 1304 | 7-17 | 3-19 | |
| 34. | 1306 | 28-8 | 25-12 | |
| 35. | 1385 | 9-9 | 7-9 | |
| 36. | 1474 | 26-1 | 15-7 | |
| 37. | 1476 | 4-16 | 3-19 | |
| 38. | 1486 | 50-7 | 48-17 | |
| 39. | 1548 | 7-11 | 3-11 | |
| 40. | 1604 | 37-6 | 5-6 | |
| 41. | 1605/2 | 8-7 | 4-0 | |
| Chhattarpur | | | | |
| 1. | 28 | 4-16 | 4-7 | |
| 2. | 30 | 3-8 | 1-8 | |
| 3. | 115 | 2-10 | 2-1 | |
| 4. | 128 | 7-8 | 4-8 | |
| Devli | | | | |

| | | | | |
|---------------------|-------------|--------|--------|--|
| 1. | 20//22 | 4-16 | 4-6 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 2. | 61//24 | 5-2 | 0-6 | |
| 3. | 25 | 5-15 | 0-19 | |
| 4. | 63 | 106-0 | 96-8 | |
| 5. | 64 | 120-0 | 115-4 | |
| 6. | 76//12 | 6-10 | 0-4 | |
| 7. | 13 | 5-14 | 4-7 | |
| 8. | 19 | 4-16 | 4-8 | |
| 9. | 20 | 4-16 | 3-0 | |
| 10. | 46//4/2 | 4-16 | 4-13 | |
| 11. | 17 | 4-16 | 2-8 | |
| 12. | 53//7/3 | 7-4 | 0-4 | |
| Maidangarhi | | | | |
| | 523 | 19-9 | 12-2 | |
| | 541 | 10-14 | 10-0 | |
| | 908/547 | 11-8 | 11-8 | |
| | 778/330 | 5-11 | 0-9 | |
| | 1001/424 | 36-19 | 18-15 | |
| | 569 | 111-12 | 18-0 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | 687/570 | 236-18 | 198-12 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | 572 | 254-5 | 126-5 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | 690/574 | 218-5 | 68-3 | |
| | 591 | 15-4 | 13-14 | |
| | 927/602 | 4-6 | 3-3 | |
| | 936/760/613 | 17-18 | 1-11 | |
| | 662 | 119-14 | 92-14 | |
| Nebsarai | | | | |
| | 96 | 6-8 | 4-8 | |
| | 420 | 23-2 | 5-10 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| Rajpur Khurd | | | | |
| | 172 | 1-10 | 1-00 | |
| | 173 | 5-17 | 1-1 | |
| | 174 | 2-7 | 1-0 | |
| Sahoorpur | | | | |
| | 364 | 98-7 | 60-7 | |
| Saidulajaib | | | | |
| | 157 | 15-5 | 12-7 | |
| | 201 | 6-14 | 3-1 | There are complaints of |

| | | | | |
|----------------|------|-------|------|--|
| | | | | encroachments. So, this khasra can be taken on priority basis. |
| | 296 | 7-3 | 2-0 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | | | | |
| Satbari | | | | |
| | 758 | 3-11 | 3-8 | |
| | 1021 | 12-13 | 5-13 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| | 1049 | 44-1 | 5-1 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Mehrauli

| SL. No. | Khasra No. | Total Area (in Bigha- Biswa) | Area of the consolidated Forest Land (in Bigha- Biswa) | Remarks, if any |
|--------------------------|------------|------------------------------------|--|--|
| Village- Ayanagar | | | | |
| 1. | 13 | 2-8 | 2-6 | |
| 2. | 34 | 4-16 | 4-6 | |
| 3. | 38 | 4-16 | 4-6 | |
| 4. | 43 | 4-9 | 3-19 | |
| 5. | 44 | 4-16 | 3-16 | |
| 6. | 49 | 4-16 | 3-16 | |
| 7. | 50 | 4-16 | 3-6 | |
| 8. | 67 | 5-19 | 4-16 | |
| 9. | 71 | 4-16 | 1-6 | |
| 10. | 72 | 4-16 | 2-6 | |
| 11. | 83 | 4-16 | 1-6 | |
| 12. | 97 | 4-16 | 1-10 | |
| 13. | 98 | 4-16 | 3-0 | |
| 14. | 111 | 4-16 | 3-0 | |
| 15. | 112 | 4-16 | 1-0 | |
| 16. | 113 | 4-16 | 3-0 | |
| 17. | 114 | 4-16 | 2-6 | |
| 18. | 777 | 4-10 | 0-16 | |
| 19. | 784 | 4-19 | 2-14 | |
| 20. | 873 | 4-16 | 1-0 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 21. | 891 | 4-16 | 0-1 | |
| 22. | 892 | 4-16 | 2-0 | |
| 23. | 917 | 4-16 | 1-2 | |
| 24. | 927 | 4-16 | 1-12 | |
| 25. | 928 | 4-16 | 1-12 | |
| 26. | 929 | 4-16 | 1-12 | |
| 27. | 930 | 4-16 | 3-16 | |
| 28. | 1098 | 4-18 | 4-16 | No Ownership detail for the balance 02 biswa land available. |
| 29. | 1266 | 2-12 | 2-10 | |
| 30. | 204 | 4-16 | 4-12 | No Ownership detail for the balance area i.e., 04 biswa. |
| 31. | 1976 | 5-6 | 4-6 | Ownership for the remaining land not available from the record |
| 32. | 2011 | 5-14 | 4-14 | Ownership for the balance area not available |
| 33. | 2041 | 5-8 | 4-16 | Ownership for the balance land not available |

| | | | | |
|----------------------------|---------|--------|--------|--|
| 34. | 2056 | 5-19 | 4-16 | Ownership for the balance land not available |
| 35. | 2068 | 5-12 | 4-16 | Ownership for the balance area of khasra not available |
| Village- Dera Mandi | | | | |
| 1. | 24//8 | 4-16 | 1-0 | |
| 2. | 10/1 | 3-4 | 1-0 | |
| 3. | 12 | 4-16 | 2-8 | |
| 4. | 20/1 | 3-16 | 2-11 | |
| 5. | 34//4 | 4-16 | 3-4 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 6. | 37//2/1 | 2-8 | 1-5 | |
| 7. | 44//20 | 3-4 | 2-17 | |
| 8. | 56//3 | 4-12 | 1-6 | |
| 9. | 61//25 | 4-16 | 1-17 | |
| 10. | 142// | 119-19 | 99-16 | |
| 11. | 143// | 120-0 | 116-16 | |
| 12. | 169//3 | 4-12 | 3-8 | |
| 13. | 7 | 4-16 | 4-4 | |
| 14. | 14 | 4-16 | 4-4 | |
| 15. | 17 | 4-16 | 4-4 | |
| 16. | 24 | 4-16 | 4-4 | |
| 17. | 170// | 120-0 | 83-12 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 18. | 180// | 120-0 | 36-16 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 19. | 181// | 120-0 | 53-2 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 20. | 182// | 119-2 | 79-2 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 21. | 195// | 88-8 | 42-17 | There are complaints of encroachments. So, this khasra can be taken on priority basis. |
| 22. | 196// | 87-0 | 40-12 | |
| 23. | 203// | 94-10 | 85-7 | |
| Village- Jonapur | | | | |
| 1. | 29//13 | 4-16 | 0-2 | |
| 2. | 36//17 | 4-16 | 0-4 | |
| 3. | 45//21 | 4-16 | 0-5 | |
| 4. | 45//22 | 4-16 | 0-7 | |
| 5. | 46//11 | 4-16 | 0-13 | |
| 6. | 16 | 4-5 | 0-6 | |
| 7. | 18 | 2-6 | 0-1 | |

| | | | | |
|-----|---------|------|------|---|
| 8. | 19 | 4-16 | 0-8 | |
| 9. | 20 | 4-16 | 0-18 | |
| 10. | 21 | 4-16 | 0-5 | |
| 11. | 22 | 4-16 | 0-7 | |
| 12. | 23 | 2-12 | 0-1 | |
| 13. | 47//6/1 | 3-11 | 0-17 | |
| 14. | 23 | 0-16 | 0-16 | Total Area is equal to forest area but "tatimma is not available" mentioned in STF. |
| 15. | 74//1/1 | 2-10 | 2-10 | Total Area is equal to forest area but "tatimma is not available" mentioned in STF. |
| 16. | 8/1/2 | 4-13 | 4-13 | Total Area is equal to forest area but "tatimma is not available" mentioned in STF. |
| 17. | 9/2/2 | 3-0 | 3-0 | Total Area is equal to forest area but "tatimma is not available" mentioned in STF. |
| 18. | 10/2 | 3-4 | 3-4 | Total Area is equal to forest area but "tatimma is not available" mentioned in STF. |
| 19. | 82//1 | 4-13 | 0-4 | |
| 20. | 10 | 4-10 | 0-4 | |
| 21. | 89//2 | 4-16 | 1-8 | |

1496

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO-58 of 2013**

IN THE MATTER OF :-

Sonya Ghosh

...Applicant

Versus

Government of NCT of Delhi and Others

...Respondent

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that *"revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

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map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**
3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoopur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**
4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

1498

dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

1499

- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.
 - ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
 - iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.
8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.


DEPONENT

1500

VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

**DEPONENT**

1616

| R16 | | | | |
|---|------------|-------------------------|-------------------------------|--|
| ENCROACHMENT IN THE FOREST AREA OF BHATI | | | | |
| S. No. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 1 | 511 | 10-05 | 10-05 | Radha Swami Encroachment |
| 2 | 517 | 2-13 | 2-13 | Radha Swami Encroachment |
| 3 | 518 | 0-02 | 0-02 | Radha Swami Encroachment |
| 4 | 519 | 1-04 | 1-04 | Radha Swami Encroachment |
| 5 | 520 | 2-19 | 2-19 | Radha Swami Encroachment |
| 6 | 521 | 0-18 | 0-18 | Radha Swami Encroachment |
| 7 | 593 | 9-03 | 9-03 | Radha Swami Encroachment |
| 8 | 595 | 1-02 | 1-02 | Radha Swami Encroachment |
| 9 | 771 | 0-10 | 0-10 | Hanslok Ashram Encroachment |
| 10 | 775 | 1-04 | 0-10 | Hanslok Ashram Encroachment |
| 11 | 1031 | 3-00 | 3-00 | Sahni Farm Encroachment |
| 12 | 1111 | 1-07 | 1-07 | Brahmwati & Group Benefit Trust |
| 13 | 1113 | 2-05 | 2-05 | Brahmwati & Group Benefit Trust |
| 14 | 1302 | 16-15 | 16-15 | Farm House Encroachment |
| 15 | 1333 | 5-02 | 5-02 | Farm House Encroachment |
| 16 | 1376 | 12-13 | 12-13 | Farm House Encroachment |
| 17 | 1476 | 3-19 | 3-19 | Farm House Encroachment |
| 18 | 1555 | 0-09 | 0-09 | Uday Agarwal Farm Encroachment |
| 19 | 1604 | 5-06 | 5-06 | Anand Videos, Asha Ch. & Bagga Farm Encroachment |
| 20 | 1605/2 | 4-0 | 4-0 | Anand Videos Encroachment |
| 21 | 1708 | 9-01 | 4-17 | Khosla & Vandana Sikka Farm Encroachment |
| 22 | 1736 | 26-06 | 26-06 | Village Abadi Encroachment |
| 23 | 1738 | 27-04 | 27-04 | Village Abadi Encroachment |
| 24 | 1740 | 6-13 | 6-13 | Village Abadi Encroachment |

1617

| R16 | | | | |
|---|-----------------|-------------------------|-------------------------------|----------------------------|
| ENCROACHMENT IN THE FOREST AREA OF BHATI | | | | |
| S. No. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 25 | 1758 | 1-04 | 1-04 | Village Abadi Encroachment |
| 26 | 1764 | 2-07 | 2-07 | Village Abadi Encroachment |
| 27 | 1771 | 1-03 | | Village Abadi Encroachment |
| 28 | 1772 | 0-18 | 0-18 | Village Abadi Encroachment |
| 29 | 1774 | 2-14 | 2-14 | Village Abadi Encroachment |
| 30 | 1776 | 1-14 | 1-14 | Village Abadi Encroachment |
| 31 | 1782 | 0-18 | 0-18 | Village Abadi Encroachment |
| 32 | 1790 | 5-08 | 5-08 | Village Abadi Encroachment |
| 33 | 1793 | 2-03 | 2-03 | Village Abadi Encroachment |
| 34 | 1805 | 1-12 | 1-12 | Village Abadi Encroachment |
| 35 | 1828 | 7-17 | 4-13 | Farming Inside Boundary |
| 36 | 1840 | 1-10 | 1-10 | Village Abadi Encroachment |
| 37 | 1865 | 102-09 | 47-05 | Village Abadi Encroachment |
| 38 | 1868 | 8-17 | 8-14 | Village Abadi Encroachment |
| 39 | 1873 | 15-07 | 4-04 | Village Abadi Encroachment |
| 40 | 1874 | 7-09 | 0-05 | Village Abadi Encroachment |
| 41 | 1910 | 300-00 | 15-0 | Sanjay Colony |
| 42 | 1911 | 267-13 | 60-00 | Sanjay Colony |
| 43 | 1912 | 216-12 | 216-12 | Sanjay Colony |
| 44 | 1913 | 159-17 | 102-10 | Sanjay Colony |
| 45 | 1914 | 300-00 | 27-05 | Sanjay Colony |
| 46 | 1915 | 300-00 | 230-00 | Sanjay Colony |
| 47 | 1916 | 300-00 | 22-00 | Sanjay Colony |
| 48 | 1917 | 300-00 | 32-00 | Sanjay Colony |
| 49 | 1076/1276 | 0-18 | 0-18 | Farm House Encroachment |
| 50 | 1138/2 | 3-10 | 3-10 | Farm House Encroachment |
| 51 | 129/2 | 3-05 | 3-05 | Farm House Encroachment |
| 52 | 1605/2 | 4-00 | 4-00 | Farm House Encroachment |

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| R16 ENCROACHMENT IN THE FOREST AREA OF BHATI | | | | |
|---|------------|-------------------------|-------------------------------|---------------------------------------|
| S. No. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 53 | 265 | | 02-Aug | Dishyama Foundation Encroachment |
| 54 | 280 | 1-7 | 1-7 | Farm House Encroachment |
| 55 | 286 | 0-11 | 0-11 | Farm House Encroachment |
| 56 | 289 Min | 0-15 | 0-15 | Abadi Encroachment |
| 57 | 316 | 4-17 | 4-17 | Farm House Encroachment |
| 58 | 328 Min | 7-9 | 7-9 | Farm House Encroachment |
| 59 | 359 | 0-11 | 0-11 | Abadi Encroachment |
| 60 | 367 | 0-12 | 0-12 | Abadi Encroachment |
| 61 | 369 | 0-16 | 0-16 | Abadi Encroachment |
| 62 | 370 | 0-10 | 0-10 | Abadi Encroachment |
| 63 | 373 | 11-5 | 11-5 | Rose Midos Encroachment |
| 64 | 374 | 3-1 | 3-1 | Farm House Encroachment |
| 65 | 375 | 3-16 | 3-16 | Mangat Sangat Farm House Encroachment |
| 66 | 377 | 2-1 | 2-1 | Mangat Sangat Farm House Encroachment |
| 67 | 378 Min | 18-7 | 18-7 | Mangat Sangat Farm House Encroachment |
| 68 | 402 | 0-6 | 0-6 | Mangat Sangat Farm House Encroachment |
| 69 | 403 | 1-0 | 1-0 | Mangat Sangat Farm House Encroachment |
| 70 | 404 | 0-16 | 0-16 | Mangat Sangat Farm House Encroachment |
| 71 | 405 | 0-3 | 0-3 | Mangat Sangat Farm House Encroachment |
| 72 | 427 Min | 6-15 | 6-15 | Farm House Encroachment |
| 73 | 459 Min | 2-19 | 2-19 | Radha swami Encroachment |
| 74 | 460 Min | 16-0 | 16-0 | Radha swami & Others Ench. |
| 75 | 467 | 1-0 | 1-0 | Farm House Encroachment |
| 76 | 468 | 0-12 | 0-12 | Farm House Encroachment |
| 77 | 484 | 1-2 | 1-2 | Radha swami Encroachment |
| 78 | 499 | 1-2 | 1-2 | Farm House Encroachment |
| 79 | 526 Min | 16-15 | 16-15 | Radha swami Encroachment |
| 80 | 527 | 5-12 | 5-12 | Radha swami Encroachment |
| 81 | 574 | 7-7 | 7-7 | Radha swami Encroachment |

1619

| R16 ENCROACHMENT IN THE FOREST AREA OF BHATI | | | | |
|---|---------------|-------------------------|-------------------------------|--------------------------|
| S. No. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 82 | 745 | 8-0 | 5-10 | Radha swami Encroachment |
| 83 | 747 | 10-1 | 8-10 | Farm House Encroachment |
| 84 | 761 Min | 0-19 | 0-19 | Farm House Encroachment |
| 85 | 898 | 2-0 | 2-0 | Radha swami Encroachment |
| 86 | 931 Min | 10-0 | 10-0 | Radha swami Encroachment |
| 87 | 963 Min | 2-8 | 2-8 | Farm House Encroachment |
| 88 | 1311 | 2-3 | 2-3 | Farm House Encroachment |
| 89 | 1582 | 3-3 | 0-14 | Farm House Encroachment |
| | -Total | — | 477-14 | |

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

(Colly)

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110044

F. No. 32/DCF(S)/Legal/17-18/9493-96
To,

Dated: 01/3/19

The Chairman STF/VC-DDA,
Delhi Development Authority,
Vikas Sadan, INA, New Delhi.

Sub: Forwarding of list of encroachment in Ridge/Forest land of 14 villages of South Forest Division.

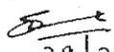
Sir/Madam,

With regards to above subject, it is to inform you that the demarcation through TSM has been completed in all the 15 villages of the Southern Ridge under the jurisdiction of South Forest Division on the directions of the Hon'ble National Green Tribunal (NGT) in the matter of Original Application No-58/2013, 116/2015 & 144/2015 titled as: Sonya Gosh Vs Govt. of NCT of Delhi & Ors. The demarcation was carried out by M/s Habib Survey and Design Pvt. Ltd; with the help of DGPS/TSM. The 15 villages which have been covered in the demarcation are 1) Asola, 2) Bhati, 3) Chattarpur, 4) Aya Nagar, 5) Maidangarhi, 6) Satbari, 7) Sahoorpur, 8) Saidulajab, 9) Neb Sarai, 10) Jaunapur, 11) Dera Mandi, 12) Devli, 13) Rajpurkhrud, 14) Pulpahladpur, 15) Tughlakabad.

In this regard, please find enclosed herewith the list of encroachment in respect of all the 14 villages of South Forest Division. The same are being forwarded for taking up under STF for immediate encroachment removal and providing adequate police force including lady police personnel for protection.

Encls:- As above.

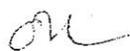
Yours Sincerely,


28/2/19
Dy. Conservator of Forests

(South Forest Division)

Copy to:

1. The PCCF/HOD, Department of Forest & Wildlife, Vikas Bhawan, I.P. estate, New Delhi for kind information.
2. The Divisional Commissioner, 5-Sham Nath Marg, New Delhi-110054, for kind information.
3. The DM (South), for kind information.



| Village Bhati Forest Land & Encroachment Detail | | | | |
|---|------------|--------------------------|-------------------------------|---------------------------------------|
| Sr | Khasra No. | Area as per Forest llist | Encroachment Area as per site | Remark |
| 58 | 1289 | 1-16 | 1-16 | Farm House Encroachment |
| 59 | 1291 | 3-01 | 3-01 | Farm House Encroachment |
| 60 | 1292 | 1-06 | 1-06 | Farm House Encroachment |
| 61 | 1294 | 0-06 | 0-06 | Farm House Encroachment |
| 62 | 1295 | 0-15 | 0-15 | Farm House Encroachment |
| 63 | 1296 | 3-19 | 3-19 | Farm House Encroachment |
| 64 | 1299 | 6-13 | 6-13 | Farm House Encroachment |
| 65 | 1301 | 2-02 | 2-02 | Farm House Encroachment |
| 66 | 1302 | 16-15 | 16-15 | Farm House Encroachment |
| 67 | 1304 | 3-19 | 3-19 | Farm House Encroachment |
| 68 | 1306 | 25-12 | 25-12 | Farm House Encroachment |
| 69 | 1312 | 1-04 | 1-04 | Farm House Encroachment |
| 70 | 1333 | 5-02 | 5-02 | Farm House Encroachment |
| 71 | 1335 | 1-00 | 1-00 | Farm House Encroachment |
| 72 | 1376 | 12-13 | 12-13 | Farm House Encroachment |
| 73 | 1385 | 7-09 | 7-09 | Farming Inside Boundary |
| 74 | 1407 | 62-05 | 31-00 | Farm House Encroachment |
| 75 | 1463 | 7-11 | 7-11 | Farm House Encroachment |
| 76 | 1474 | 15-07 | 15-07 | Farm House Encroachment |
| 77 | 1476 | 3-19 | 3-19 | Farm House Encroachment |
| 78 | 1478 | 11-15 | 9-15 | Anantraj Farm |
| 79 | 1482 | 5-04 | 4-04 | Anantraj Farm |
| 80 | 1486 | 48-17 | 36-17 | Anantraj, Talwar, Gr. Viewer & Rochna |
| 81 | 1488 | 1-00 | 1-00 | Anantraj Farm |
| 82 | 1489 | 3-04 | 3-04 | Anantraj Farm |
| 83 | 1490 | 1-11 | 1-11 | Anantraj Farm |
| 84 | 1512 | 5-8 | 4-8 | Anantraj Farm |
| 85 | 1535 | 9-02 | 6-02 | Farm House Encroachment |
| 86 | 1538 | 3-16 | 2-16 | Farm House Encroachment |
| 87 | 1539 | 0-19 | 0-19 | Farm House Encroachment |
| 88 | 1543 | 3-03 | 2-03 | Farm House Encroachment |
| 89 | 1544 | 2-01 | 0-00 | Farm House Encroachment |
| 90 | 1545 | 13-09 | 8-00 | Farm House Encroachment |
| 91 | 1546 | 3-04 | 1-10 | Farm House Encroachment |
| 92 | 1547 | 2-02 | 0-10 | Farm House Encroachment |
| 93 | 1554 | 15-17 | 10-07 | Uday Agarwal, Bhutia & Aapak Export |
| 94 | 1555 | 0-09 | 0-09 | Uday Agarwal Farm |
| 95 | 1582 | 3-03 | | Sarla Agarwal Farm |
| 96 | 1596 | 17-12 | | Masavi Not Available |
| 97 | 1603 | 24-11 | 13-00 | Anand Videos |
| 98 | 1604 | 5-06 | 5-06 | Anand Videos, Asha Ch. & Bagga Farm |
| 99 | 1605/2 | 4-0 | 4-0 | Anand Videos |
| 100 | 1645 | 10-09 | | Masavi Not Available |
| 101 | 1667 | 1-18 | 1-18 | Farm House Encroachment |
| 102 | 1681 | 1-17 | 1-17 | Mina Tuli Farm |
| 103 | 1708 | 9-01 | 4-17 | Khosla & Vandana Sikka Farm |
| 104 | 1718 | 22-19 | 8-0 | Village Abadi & Farming |
| 105 | 1731 | 18-19 | 5-0 | Village Abadi & Farming |
| 106 | 1736 | 26-06 | 26-06 | Village Abadi Encroachment |
| 107 | 1738 | 27-04 | 27-04 | Village Abadi Encroachment |
| 108 | 1740 | 6-13 | 6-13 | Village Abadi Encroachment |
| 109 | 1744 | 8-02 | 8-02 | Village Abadi Encroachment |
| 110 | 1749 | 14-02 | 14-02 | Village Abadi Encroachment |
| 111 | 1751 | 1-15 | 1-15 | Village Abadi Encroachment |
| 112 | 1758 | 1-04 | 1-04 | Village Abadi Encroachment |
| 113 | 1764 | 2-07 | 2-07 | Village Abadi Encroachment |
| 114 | 1771 | 1-03 | | Village Abadi Encroachment |

| Village Bhati Forest Land & Encroachment Detail | | | | |
|---|------------|-------------------------|-------------------------------|--|
| Sr. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 115 | 1772 | 0-18 | 0-18 | Village Abadi Encroachment |
| 116 | 1774 | 2-14 | 2-14 | Village Abadi Encroachment |
| 117 | 1776 | 1-14 | 1-14 | Village Abadi Encroachment |
| 118 | 1782 | 0-18 | 0-18 | Village Abadi Encroachment |
| 119 | 1790 | 5-08 | 5-08 | Village Abadi Encroachment |
| 120 | 1793 | 2-03 | 2-03 | Village Abadi Encroachment |
| 121 | 1805 | 1-12 | 1-12 | Village Abadi Encroachment |
| 122 | 1828 | 7-17 | 4-13 | Farming Inside Boundary |
| 123 | 1840 | 1-10 | 1-10 | Village Abadi Encroachment |
| 124 | 1865 | 102-09 | 47-05 | Village Abadi Encroachment |
| 125 | 1868 | 8-17 | 8-14 | Village Abadi Encroachment |
| 126 | 1873 | 15-07 | 4-04 | Village Abadi Encroachment |
| 127 | 1874 | 7-09 | 0-05 | Village Abadi Encroachment |
| 128 | 1887 | 16-16 | 1-00 | Balraj Tanwar farm |
| 129 | 1903 | 196-19 | 0 | Forest, Neeru, Atul, UPS, Kailash, Aapak |
| 130 | 1904 | 166-12 | 4-10 | Frisia Farm |
| 131 | 1905 | 8-14 | 3-00 | Frisia Farm |
| 132 | 1906 | 285-02 | 3-10 | Hanslok Ashram |
| 133 | 1910 | 300-00 | 15-0 | Sanjay Colony |
| 134 | 1911 | 267-13 | 60-00 | Sanjay Colony |
| 135 | 1912 | 216-12 | 216-12 | Sanjay Colony |
| 136 | 1913 | 159-17 | 102-10 | Sanjay Colony |
| 137 | 1914 | 300-00 | 27-05 | Sanjay Colony |
| 138 | 1915 | 300-00 | 230-00 | Sanjay Colony |
| 139 | 1916 | 300-00 | 22-00 | Sanjay Colony |
| 140 | 1917 | 300-00 | 32-00 | Sanjay Colony |
| 141 | 1076/1276 | 0-18 | 0-18 | Farm House Encroachment |
| 142 | 1138/2 | 3-10 | 3-10 | Farm House Encroachment |
| 143 | 129/2 | 3-05 | 3-05 | Farm House Encroachment |
| 144 | 1605/2 | 4-00 | 4-00 | Farm House Encroachment |
| 145 | 1971/1737 | 1-16 | | Masavi Not Available |
| 146 | 1971/1737 | 13-05 | | Masavi Not Available |
| 147 | 2073/1278 | 0-07 | | Masavi Not Available |
| 148 | 1901 | 0 | 0 | Khasra is under forest as per site but not mentioned in forest list. |
| 149 | 1894 | 0 | 0 | |
| 150 | 265 | | 2-8 | Dishyama Foundation. |
| 151 | 280 | 1-7 | 1-7 | Farm House Encroachment |
| 152 | 286 | 0-11 | 0-11 | Farm House Encroachment |
| 153 | 289 Min | 0-15 | 0-15 | Abadi & Road |
| 154 | 316 | 4-17 | 4-17 | Farm House Encroachment |
| 155 | 328 Min | 7-9 | 7-9 | Farm House Encroachment |
| 156 | 359 | 0-11 | 0-11 | Abadi Encroachment |
| 157 | 367 | 0-12 | 0-12 | Abadi Encroachment |
| 158 | 369 | 0-16 | 0-16 | Abadi Encroachment |
| 159 | 370 | 0-10 | 0-10 | Abadi Encroachment |
| 160 | 373 | 11-5 | 11-5 | Rose Midos & Nala |
| 161 | 374 | 3-1 | 3-1 | Farm House Encroachment |
| 162 | 375 | 3-16 | 3-16 | Santram etc. |
| 163 | 377 | 2-1 | 2-1 | Santram etc. |
| 164 | 378 Min | 18-7 | 18-7 | Santram etc. |
| 165 | 402 | 0-6 | 0-6 | Mangat Sangat etc. |
| 166 | 403 | 1-0 | 1-0 | Mangat Sangat etc. |
| 167 | 404 | 0-16 | 0-16 | Mangat Sangat etc. |
| 168 | 405 | 0-3 | 0-3 | Mangat Sangat etc. |
| 169 | 427 Min | 6-15 | 6-15 | Farm House Encroachment |
| 170 | 459 Min | 2-19 | 2-19 | Radha swami |
| 171 | 460 Min | 16-0 | 16-0 | Radha swami & Others Ench. |

| Village Bhati Forest Land & Encroachment Detail | | | | | |
|---|------------|-------------------------|-------------------------------|------------------------------------|--|
| Snc | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark | |
| 1 | 511 | 10-05 | 10-05 | Radha Swami Encroachment | |
| 2 | 517 | 2-13 | 2-13 | Radha Swami Encroachment | |
| 3 | 518 | 0-02 | 0-02 | Radha Swami Encroachment | |
| 4 | 519 | 1-04 | 1-04 | Radha Swami Encroachment | |
| 5 | 520 | 2-19 | 2-19 | Radha Swami Encroachment | |
| 6 | 521 | 0-18 | 0-18 | Radha Swami Encroachment | |
| 7 | 593 | 9-03 | 9-03 | Radha Swami Encroachment | |
| 8 | 595 | 1-02 | 1-02 | Radha Swami Encroachment | |
| 9 | 648 | 3-06 | 3-06 | Radha Swami Encroachment | |
| 10 | 659 | 5-00 | 5-00 | Radha Swami & other Encroachment | |
| 11 | 665 | 8-13 | 7-00 | Radha Swami Encroachment | |
| 12 | 666 | 12-07 | 7-00 | Radha Swami Encroachment | |
| 13 | 708 | 117-16 | 20-00 | Radha Swami Encroachment | |
| 14 | 712 | 32-07 | 32-07 | Radha Swami Encroachment | |
| 15 | 715 | 245-16 | 34-10 | Radha Swami Encroachment | |
| 16 | 739 | 1-02 | 0 | Road | |
| 17 | 742 | 0-04 | 0-04 | Hanslok Ashram | |
| 18 | 759 | 2-07 | 2-07 | Attari & Rochna Farm House | |
| 19 | 764 | 23-08 | 23-08 | Manocha, Attari, Hnaslok & Jaroja | |
| 20 | 766 | 3-08 | 3-08 | Hnaslok Ashram | |
| 21 | 767 | 2-03 | 2-03 | Hanslok & Manocha | |
| 22 | 769 | 5-04 | 5-04 | Hanslok Ashram | |
| 23 | 770 | 1-13 | 1-13 | Hanslok Ashram | |
| 24 | 771 | 0-10 | 0-10 | Hanslok Ashram | |
| 25 | 774 | 35-07 | 22-00 | Hanslok Ashram | |
| 26 | 775 | 1-04 | 0-10 | Hanslok Ashram | |
| 27 | 780 | 7-02 | 7-02 | Manocha, Attari, Hnaslok & Jaroja | |
| 28 | 810 | 1-19 | 1-19 | Rochna Jain Farm House | |
| 29 | 836 | 24-11 | 24-11 | Kapoor, Talwar, Gr.Viewer & Rochna | |
| 30 | 840 | 35-12 | 35-12 | Anantraj, Kapoor, Talwar Farm | |
| 31 | 867 | 3-0 | 0-00 | Road | |
| 32 | 848 | 6-11 | 5-11 | Anantraj Farm | |
| 33 | 875 | 21-12 | 21-12 | Karan Agarwal, Malik & Radhaswami | |
| 34 | 887 | 1-08 | 0-00 | Road | |
| 35 | 888 | 8-17 | 8-17 | Road | |
| 36 | 954 | 8-08 | 8-08 | Hanslok Ashram & Village Abadi | |
| 37 | 961 | 7-13 | 7-13 | Hanslok Ashram | |
| 38 | 969 | 1-11 | 1-11 | Hanslok Ashram | |
| 39 | 1031 | 3-00 | 3-00 | Sahni Farm | |
| 40 | 1071 | 7-10 | 7-10 | B.T. Estate Pvt. Ltd. | |
| 41 | 1072 | 0-18 | 0-18 | B.T. Estate Pvt. Ltd. | |
| 42 | 1080 | 0-12 | 0-12 | B.T. Estate Pvt. Ltd. | |
| 43 | 1109 | 1-16 | 1-16 | Brahmwati & Group Benefit Trust | |
| 44 | 1111 | 1-07 | 1-07 | Brahmwati & Group Benefit Trust | |
| 45 | 1113 | 2-05 | 2-05 | Brahmwati & Group Benefit Trust | |
| 46 | 1205 | 1-10 | 1-10 | Nanda & Bindal Farm | |
| 47 | 1206 | 1-10 | 1-10 | Nanda & Bindal Farm | |
| 48 | 1207 | 2-02 | 2-02 | Nanda & Bindal Farm | |
| 49 | 1208 | 2-08 | 2-08 | Nanda & Bindal Farm | |
| 50 | 1209 | 3-03 | 3-03 | Nanda & Bindal Farm | |
| 51 | 1215 | 0-12 | 0-12 | Farm House Encroachment | |
| 52 | 1218 | 0-17 | 0-17 | Farm House Encroachment | |
| 53 | 1250 | 0-11 | 0-11 | Farm House Encroachment | |
| 54 | 1274 | 0-12 | 0-12 | Farm House Encroachment | |
| 55 | 1275 | 1-05 | 1-05 | Farm House Encroachment | |
| 56 | 1283 | 1-09 | 1-09 | Farm House Encroachment | |
| 57 | 1285 | 3-00 | 3-00 | Farm House Encroachment | |

| Village Bhati Forest Land & Encroachment Detail | | | | |
|---|------------|-------------------------|-------------------------------|-------------------------|
| Sr. | Khasra No. | Area as per Forest list | Encroachment Area as per site | Remark |
| 172 | 467 | 1-0 | 1-0 | |
| 173 | 468 | 0-12 | 0-12 | Farm House Encroachment |
| 174 | 484 | 1-2 | 1-2 | Farm House Encroachment |
| 175 | 499 | 1-2 | 1-2 | Radha swami |
| 176 | 526 Min | 16-15 | 16-15 | Farm House Encroachment |
| 177 | 527 | 5-12 | 5-12 | Radha swami |
| 178 | 574 | 7-7 | 7-7 | Radha swami |
| 179 | 595 | 1-2 | - | Radha swami |
| 182 | 739 | 1-2 | - | Same as in Forest List |
| 183 | 745 | 8-0 | - | Same as in Forest List |
| 184 | 747 | 10-1 | 5-10 | Radha swami & Road |
| 185 | 761 Min | 0-19 | 8-10 | Farm House Encroachment |
| 186 | 767 | 2-3 | 0-19 | Farm House Encroachment |
| 187 | 770 | 2-13 | - | Same as in Forest List |
| 188 | 875 Min | 2-0 | - | Same as in Forest List |
| 189 | 898 | 2-0 | - | Same as in Forest List |
| 190 | 931 Min | 10-0 | 2-0 | Radha swami |
| 191 | 963 Min | 2-8 | 10-0 | Radha swami |
| 192 | 1218 | 0-17 | 2-8 | Farm House Encroachment |
| 193 | 1250 | 0-11 | - | Same as in Forest List |
| 194 | 1274 | 0-12 | - | Same as in Forest List |
| 195 | 1275 | 1-5 | - | Same as in Forest List |
| 196 | 1285 Min | 0-9 | - | Same as in Forest List |
| 197 | 1311 | 2-3 | - | Same as in Forest List |
| 198 | 1474 Min | 0-13 | 2-3 | Farm House Encroachment |
| 199 | 1538 | 3-16 | - | Same as in Forest List |
| 200 | 1552 | 1-11 | - | Same as in Forest List |
| 201 | 1582 | 3-3 | - | Same as in Forest List |
| 202 | 1894 | 193-0 | 0-14 | Farm House Encroachment |
| | Total | 1963-14 | 0 | Forest |

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044.

F. 01/PA/DCF(S)/19-20 / 5531-34

Dated:- 3/12/19

To,

The Chairman STF/VC-DDA,
Delhi Development Authority,
Vikas Sadan, INA, New Delhi.

Sub: Regarding removal of encroachments in Southern Ridge.

Sir,

Please refer to our previous letter no. 32/DCF(S)/Legal/17-18/9493-96 dated 01.03.2019, whereby list of encroachment in ridge/forest land of 14 villages of South Forest Division was forwarded to your good office.

Subsequent to that the following encroachments in Southern Ridge have been removed under District Task Force:- 1) Sahoopur- 45 Bigha 13 Biswa (9.6 Acre or 3.82 Hectare), 2) Jaunapur- 110 Bigha 18 Biswa (23.10 Acre or 9.28 Hectare), 3) Dera Mandi- 127 Bigha 09 Biswa (26.55 Acre or 10.66 Hectare). However, a total of encroachment 284 Bigha 00 Biswa (59.16 Acre or 23.76 Hectare) still remains in Southern Ridge. Now, the matter is being taken up in Hon'ble NGT in O.A No. 58/2013 in the matter of Sonya Ghosh V/s GNCTD, and Hon'ble Delhi High Court in the matter of Court on its own motion (Air Pollution in Delhi) V/s Union of India & Ors. during hearing held on 02.12.2019 has also directed Govt. of NCT of Delhi to remove the remaining encroachments in Southern Ridge in next 4 weeks.

So, you are requested to take up the matter under STF for immediate encroachment removal and providing adequate police force including lady police personnel for protection.

Yours faithfully,


3/12/19

Dy. Conservator of Forests
(South Forest Division)

Copy to:-

1. The PCCF/HoD, Dept. of Forests & Wildlife, GNCTD, IIInd Floor, Vikas Bhawan, I.P Estate, New Delhi, for kind information.
2. The Divisional Commissioner, 5-Sham Nath Marg, New Delhi-110054, for kind information.
3. The DM (South)/Chairman DTF, for kind information and with the request to prepare program for removal of encroachments in Southern Ridge.

S
3/12/19

Dy. Conservator of Forests
(South Forest Division)

ac

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044.

F. 01/PA/DCF(S)/19-20/5329-30

Dated: 3/12/19

To,

The VC-DDA,
Delhi Development Authority,
Vikas Sadan, INA, New Delhi.

Sub: Regarding in the matter of Courts on its own motion (Air Pollution in Delhi) V/s Union of India & Ors. of Hon'ble Delhi High Court

Sir,

It is to inform you that the matter "Courts on its own motion (Air Pollution in Delhi) V/s Union of India & Ors." in Hon'ble Delhi High Court was heard on 02.12.2019, where Principal Chief Conservator of Forests Delhi was present. The Hon'ble Court directed to remove all the encroachments in forest areas of Delhi. In this regard, I request you to kindly direct the concerned authorities in DDA to prepare a list of all the encroachments in the lands under possession of DDA in Southern Ridge, South-Central Ridge, Central Ridge and various protected forests and deemed forests under jurisdiction of South Forest Division and initiate appropriate necessary action for removal of such encroachments.

It is also requested that a list of the same and action taken in this regard may also be shared with the Forest Department.

Yours faithfully,


3/12/19

Dy. Conservator of Forests
(South Forest Division)

Copy to:-

1. The PCCF/HoD, Dept. of Forests & Wildlife, GNCTD, 11nd Floor, Vikas Bhawan, I.P
Estate, New Delhi, for kind information.




3/12/19
Dy. Conservator of Forests
(South Forest Division)

निरीक्षण रिपोर्ट

आज दिनांक 21/10/2022 को आपके अदेशानुसार हंसलोक आश्रम में वृक्ष अपराध का निरीक्षण श्री सेवा राम (व0 र0) के साथ किया, निरीक्षण के दौरान पाया।

हंसलोक आश्रम के अन्दर खसरा नं0 954 (08-08), 961 (07-13), 969 (01-11), 963 (02-08) मौके पर कोई वृक्ष अपराध नहीं पाया गया तथा खसरा नं0 848 पर भी कोई वृक्ष अपराध नहीं पाया गया। इन सभी खसरा नं0 का गुगल कॉर्डिनेट निम्नलिखित है:-

| क्र. स. | खसरा नं0 | गुगल कॉर्डिनेट |
|---------|----------|--|
| 1 | 954 | 28 ⁰ 26.272, 77 ⁰ 11.993 28 ⁰ 26.256, 77 ⁰ 11.927 |
| 2 | 961 | 28 ⁰ 26.296, 77 ⁰ 11.833 28 ⁰ 26.306, 77 ⁰ 11.804 |
| 3 | 969 | 28 ⁰ 26.198, 77 ⁰ 11.799 28 ⁰ 26.197, 77 ⁰ 11.765 |
| 4 | 963 | 28 ⁰ 26.241, 77 ⁰ 11.728 28 ⁰ 26.252, 77 ⁰ 11.739 |
| 5 | 848 | 28 ⁰ 26.141, 77 ⁰ 11.926 28 ⁰ 26.161, 77 ⁰ 11.944 |

मौके का फोटो और गुगल कॉर्डिनेट फोटो निरीक्षण रिपोर्ट के साथ संलग्न है।

रिपोर्ट हस्ताक्षर एवं अग्रिम कार्यवाही हेतु प्रस्तुत है।

Sewa Ram
सेवा राम 21-10-22
(व0र0)



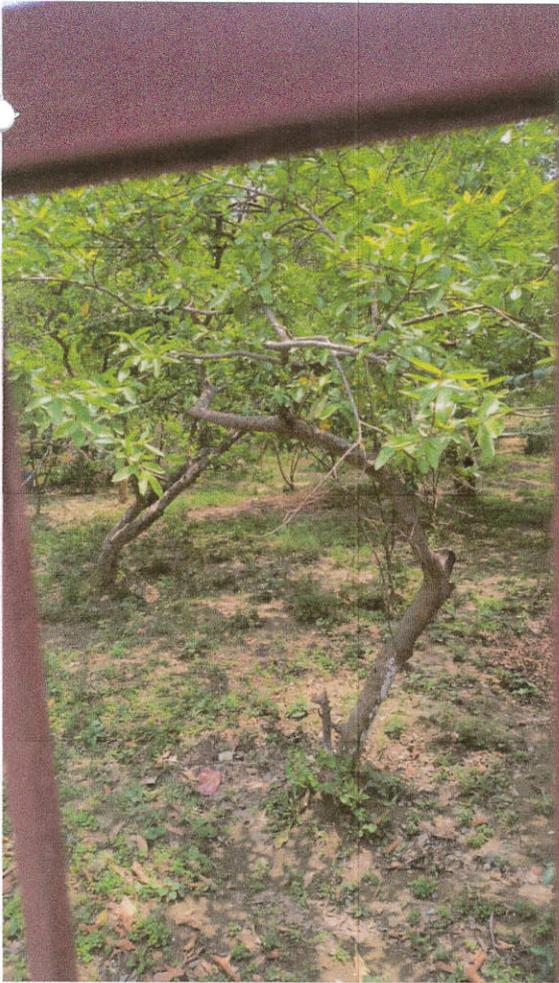
Chhedi Lal Sharma
छेदी लाल शर्मा
(व0र0)

वृक्ष अधिकारी/उपवन संरक्षण (द)

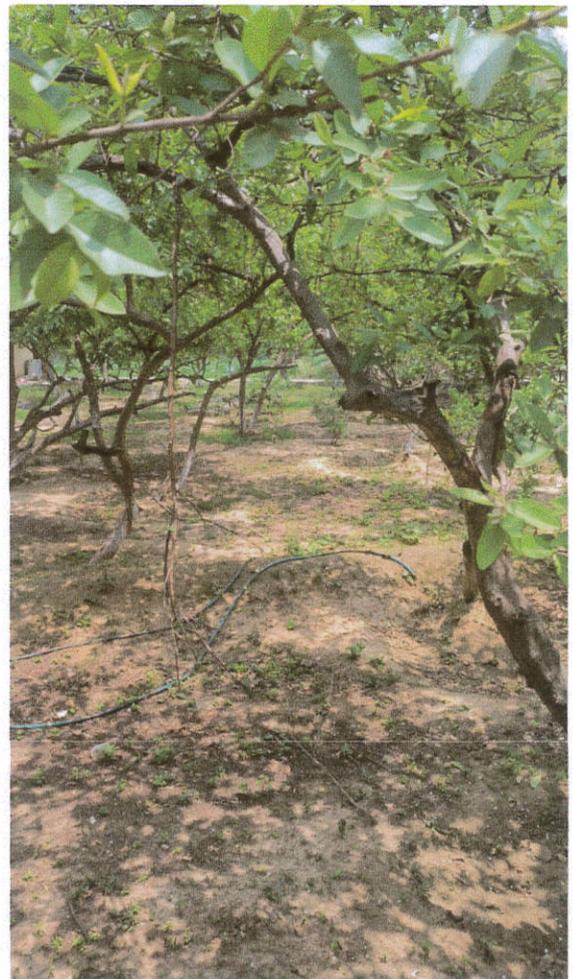
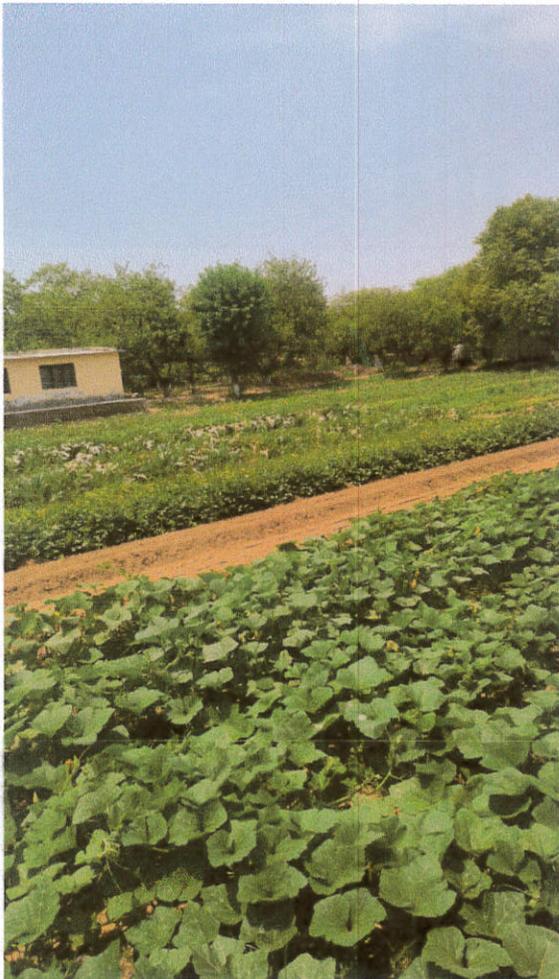
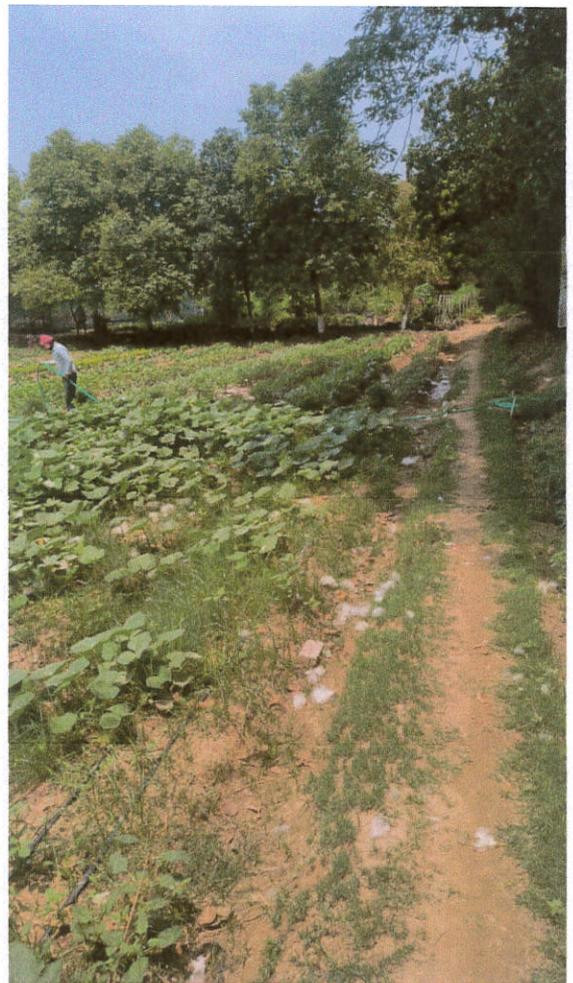
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Legend

- 110074
- Cricgears sports shop
- Feature 1
- Feature 2
- Path
- TARC Equestrian Centre

Bhatti Hanslok Ashram
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Bhatti Hanslok Ashram

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khasra number 969

432



30 m

Bhatti KH no-969

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khasra number 969

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Cricgears sports shop

Feature 1

Feature 2

Path

TARC Equestrian Centre

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30 m

Bhatti KH no-969

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khasra number 969

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Cricgears sports shop

Feature 1

Feature 2

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TARC Equestrian Centre

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30 m



435

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100 m



Khasra number 961

Bhatti KH no-961
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Khasra number 961

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Sardar Patel Covid
 Chhatrapati Rajawade
 TARC Equestrian Centre

Bhatti KH no-954

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Cricgears sports shop

Feature 1

Feature 2

Path

TARC Equestrian Centre



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Legend

110074

Cricgears sports shop

Feature 1

Feature 2

College sports shop

Path

TARC Equestrian Centre

Hansloek Ashram

Guruji Public School

SK HAIR STYLE SANTOSH KUMAR

Ch. Shri Rain House And Market

Khasar number 954

श्री आर. एम. गोदाम

Ss. Asian Cool 5380

Kalyani Animal Welfare Foundation

100 m

Bhatti KH no-954

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